(AMEND-THE CONSTITUTION MENT) BILL, 1974 (TO AMEND-ARTICLES 74 AND 163)

(Karnataka): Sir, what is this Bill? Mr. F. M. Khan seems to be introducing a Bill to enforce MISA. (Interruption) . He is himself shouting here that these are impractical things, that it cannot be done, and all that. He

SHRI U. K. LAKSHMANA GOWDA

saying that JP has proposed... (Interruption)

VICE-CHAIRMAN LOKANATH MISRA): It is not a point of order. So, let him first introduce the Bill.

SHRI SUNDER SINGH BHANDARI (Uttar Pradesh): Sir, it is a strange world.

SHRI BIPINPAL DAS (Assam): It is a private Member's Bill.

(SHRI THE VICE-CHAIRMAN LOKANATH MISRA): Mr. Khan is to introduce the Bill. That is just what he has to do. At this stage nobody has to make a statement about what the Bill is. Mr. Khan. please introduce your Bill.

SHRI F. M. KHAN (Karnataka): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI P. M. KHAN: Sir, I introduce the Bill. Sir, I would request that this Bill should be allowed to be taken up earlier, .because, generally a Bill takes four to five years to come up for con. sideration. I would request you to give priority to this Bill so that the subject-matter of the Bill could be taken up early.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Action will be taken according to the Rules, and whatever could be done would be looked into. Now, Mr. N. B. Choudhury. Item No. 3.

SHRI NRIPATI RANJAN CHOU-DHURY (Assam): Sir, I move: —

"That the Bill further to amend the Constitution of India, be taken into Consideration."

Sir, this is a very simple Bill. The Bill seeks only to limit the number of Ministers both at the Centre and the States. In a parliamentary form of Government which is obtaining in India, the Council of Ministers is responsible for the administration of the country. There is, however, no provision in our Constitution regulating the size of the Council of Ministers. The matter is left to the discretion of the Prime Minister or the Chief Minister as the case may be. This lacuna in the Constitution has been expected by appointing any number of Ministers and introducing undesirable elements even in the administration. Floor-crossing and detections are encouraged by appointing the defectors as Ministers. This unhealthy and undesirable trend in our political system should be checked. The Administrative Reforms Commission has also admitted that certain norms should be followed in fixing the number of Ministers at the Centre and in the States. This Bill only aims to fix the number of Ministers both at the Centre and in the Staes

Sir, since independence our country has witnessed different types of Governments, such as Congress Government, SVD Governments, United Front Governments and now we are having the Janata Government here. We have thus exeperienced many types of Government. But the basic character has not changed. What is the basic character? During the pre-independence era, people who were m politics had an ideal before them and it was on the basis of this ideal they fought during the freedom movement. But after independence politics has

become a tool only for capturing power and to remain in power. In 1967 when for the first time we had a political shake-up in this country, we saw many *Khichdi* Governments in States like Haryana, Punjab, U.P., Bihar, Orissa and even in West Bengal.....

AN HON. MEMBER: And in Tamil Nadu,

SHRI NRIPATI RANJAN CHOU-DHURY: In Tamil Nadu it was not *Khichdi*. It was the DMK Government there.

श्री सुन्दर सिंह भन्डारी (उत्तर प्रदेश) : चावल में दाल मिले तो खिचड़ी है या दाल में चावल मिले तो खिचड़ी है।

SHRI NRIPATI RANJAN CHOU-DHURY: It was a single party Government. It was only *chawal*

चावल

दाल मिलेगा तभी खिचडी होगी।

You might remember how it came about in U.P. When the Speaker's election came, certain disgruntled elements in the Congress led by Shri Charan Singh, our Home Minister, crossed the floor and got the Speaker of their choice elected and our so-called progressives or leftists- Jana Sangh also became a leftist party-put Shri Charan Singh as the Chief Minister in Uttar Pradesh. The same thing happened in Haryana and as a result in 1967 we saw defectors' rule in the entire northern India. Again, the other day while I was moving a Bill in this House limiting the powers of Governors, the Law Minister assured us that no toppling of State Governments will be done by the Government. But two or three days later we found that Tripura Government was toppled and a defector has been put there as the Chief Minister under the Janata brand. A Janata-CPM combined defectors' rule has been established in Tripura. T know even today our Law Minister will give us some assurance. He will say that his party has adopted a policy of appointing Ministers whose number will not exceed

10 per cent of the strength of the House. In today's papers we saw that the Punjab Ministry has been sworn in. What is their strength? If it is to be one-tenth of the strength of the Assembly, there should be only 12 Ministers. But because of the Janata-Akali adjustments the number is sixteen.

Now, this ten per cent formula is also not working. This formula is not working. The same formula was accepted by the previous Government, the Congress Government. But the Congress Party also did not work it and it is because the so-called political power-seekers would always be there, whether it is the Janata Party or the Congress Party or any other Party. And here again it is because of the fact that the basic character of our so-called politicians is not going to change and there can be a change only when there is a specific provision in the Constitution which should be made for limiting the number of Ministers

Our short history of the last thirty years will show that We have experienced defections and now this defection in being encouraged in a very big way by the present ruling alliance. You know, Sir., that I have already said about Tripura and how it became a victm of that. Next was the turn of Manipur. The other day, Sir, Mr. Bhupesh Gupta read out the letter of Shri Ashoka Mehta, a leader of the Janata Party, addressed to our Home Minister, Shri Charan Singh.

SHRI G. LAKSHMANAN (Tamil Nadu): Sir, on a point of information Mr. Choudhury, do you belong to a defector political party or a direct political party? I want to know that . . . (Interruptions) . . . I want to know whether you belong to a defector political party or a direct party.

SHRI NRIPATI RANJAN CHOU-DHURY: Sir. how is it relevant to the issue?

SHRI G. LAKSHMANAN: You must reply to my question.

SHRI D. P. SINGH (Bihar): He does not belong to defector party. He is in the Congress.......(Interrup tions).

SHRI G. LAKSHMANAN: Mr. Choudhury, do you belong to a defector political Party or not? You answer my Ouestion.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Order, order, please. There is no point of order in this, Mr. Lakshmanan:

SHRIMATI AMBIKA SONI (Punjab) : Sir, how is this question rele-vant?...

(Interruptions)

SHRI G. LAKSHMANAN: It is a point of information, Sir.

SHRI NRIPATI RANJAN CHOUDHURY: At least I have not defected. You accept that or not? I am inthe Congress Party only.

SHRI G. LAKSHMANAN: You are in the Congress Party and under Shrimati Indira Gandhi it was a de fector political party and you were and you are in that Congress

(Interruptions)

SHRI NRIPATI RANJAN CHOUDHURY: Your Janata Government is a defectors Government. We are in the Congress and we have not defected. At least, Sir, I have not defected. .. (Interruptions)... We are not like some people who have just recently crossed the floor and whom you have admitted. We have not defected. You make them Ministers in your Government. Make some of them at least Ministers . . . (Interruptions)

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA); Order, order, please.

SHRI NRIPATI RANJAN CHOU-DHURY; Thirteen defectors have been admitted by the Janata Party and you can complete the process by making them Ministers.... (*Interruptions*).

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA); Mr. Choudhury, now kindly go on with your speech.

SHRI NRIPATI RANJAN CHOU-DHURY; I am speaking. Sir, But . . .

SHRI G. LAKSHMANAN: Sir, does he belong to a defector political party or not? Sir, he is not answering ... (Interruptions).

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): I cannot help it.

SHRI JAHARLAL BANERJEE (West Bengal): Sir, he does not know anything.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Mr. Choudhury, please go ahead with your speech now.

SHRI NRIPATI RANJAN CHOUDHURY: About Manipur, Sir, I referred to the letter of Shri Ashoka Mehta addressed to Shri Charan Singh. It was revealed in this House and it appeared in the proceedings and it appeared in The Press also; it gives a clear picture of toppling the Congress Government in Manipur and installing the Janata Government there with all the defectors there.

Sir, the honourable Law Minister, when he replied to the debate on my earlier Bill, categorically stated that his Government was not going to topple any State Government. After that, toppling was done is the case of Tripura. Now Sir, toppling has been done in the case of Manipur also and the Assembly has been kept in suspended

animation till a Janata Government is installed there. So, all these points I am making only to bring home the fact that he could not stand by his assurance before this House and any assurance from him cannot be relied upon. As I said earlier, the ten percent formula is not working and I do not know what more assurances he is going to give. But his assurances cannot be relied upon. That is what I want to bring home to this House. Sir, if this type of defection is allowed to continue, I do not know what type of administration we are going to give to the people. There cannot be stability. Today the Janata Party is in power. The other day we were in power. It is all right. Tomorrow we may come again. Democracy is there. That is all right. But there must be a system that works and there must be some stability. Defection is a great destabiliser in this country's political scene. And you know that politics and economics go together. If your political system is destabilised, your economy is also going to be destabilised. You cannot stabilise your economy if you have an unstable political system. So my humble submission is that the Government should accept my amendment, and thereby . . .

SHRI SUNDER SINGH BHANDARI: This is a Bill.

SHRI NRIPATI RANJAN CHOUDHURY: This is an amending Bill. So let them accept my amendment and thereby put an end to this defectors' raj. Your Government may also be toppled by the power seekers. Your Government in Delhi may be toppled by them. Trouble has already started in your party. It has appeared in the paper today that about a hundred Janata MLAs in Bihar have revolted. There was a lot of hulla gulla in the Assembly hostel in Lucknow yesterday. Now the trouble has already started. You will also destabilise yourself unless you

take a definite policy in the matter and a constitutional provision is made to stop all such types of things. The Administrative Reforms Commission has also suggested that something should be done to limit the number of Ministers.

Besides, there is another point. Sometimes for sticking to power, even many of the Heads of Government make any number of persons as Ministers. They appoint any number of Ministers. By that, these Ministers are devalued. Ministers have been devalued nowadays. Apart from that, it is a drain on the National Exchequer. In a country like ours where more than 60 per cent of the people are living below poverty-line, we cannot afford to be luxurious by having a galaxy of Ministers. Mr. Advani is laughing. You will have many more Ministers. The day is not very far . . .

AN HON. MEMBER: He cannot reach vour number.

SHRI NRIPATI RANJAN CHOU-DHURY: You may be laughing. But you will feel this thing. I have never been a Minister. Even then I feel like that as a citizen as a parliamentarian. Therefore, I am raising this issue. I hope the hon. Law Minister will accept my amendment.

Sir, with these words, I move.

The question was proposed.

श्री सुन्दर सिंह भंडारी : उपसभाध्यक्ष महोदय, श्री चौधरी जी ने जो विधेयक सदन के सामने प्रस्तुत किया है, उन्होंने उसका जो विश्लेषण किया है, उससे मैं बहुत हद तक सहमत हो सकता हं। लेकिन इस बिल में जो उन्होंने इसका इलाज सुझाया है, वह कहीं भी उस विश्लेषण के साथ मेल नहीं खाता । उनका दल बदल पर जो तर्क रहा है और दल बदल के संदर्भ में यह संख्या निर्धारित करना कहां तक तर्क संगत है, मैं यह नहीं समझ पाया। उन्होंने ग्रपने बिल में राज्यों के मंत्रिमंडल के

(श्री सुन्दर सिंह भंडारी) :

127 Constitution

सदस्यों की संख्या 30 से ग्रधिक नहीं होनी चाहिए, इसका उल्लेख किया है, मैं श्री चौधरी को याद दिलाना चाहता हूं कि हिन्दु-स्तान में ऐसे भी राज्य है जिनके विधायकों की कुल संख्या 60 है। ग्रव यदि 30 की संख्या पर यहां प्रतिबन्ध लगाया जाये तो . .

SHRI S. W. DHABE (Maharashtra): It is not more than 30.

श्री सुन्दर सिंह भंडारी : मैं प्रतिबन्ध की ही बात कर रहा हूं।

वे समझते हैं कि दल बदल की भावना पर एक बहुत बड़ी रोक इससे लग जायेगी— यदि यह संख्या 30 से ज्यादा नहीं होगी— परन्तु मुझे एसा नहीं लगता । इसलिये मैं श्री चौधरी की राय से यहां मतमेद रखता हूं।

उपसभाध्यक्ष महोदय, ग्रन्ततोगत्वा शासन एक इकाई है, मंत्रिमंडल की एक सामहिक जिम्मेदारी है। उसे छोटा होना चाहिए, यह एक मार्ग दर्शक सिद्धान्त रह सकता है, रहना चाहिए। लेकिन ग्रगर हम किसी आंकड़े पर जाकर उसको करेंगे तो उपयोग के बजाय दूरुपयोग की संभावना भी इसमें है। इसलिये में समझता हं कि प्रशासनिक सुधार आयोग ने इस विषय में जो एक मोटी गाइड लाइन दी है, इसकी हमें शिकायत होनी चाहिए कि उस गाइड लाइन का पालन वास्तविकता और गंभीरता के साथ क्यों नहीं होता, इस पर हम आग्रह करें कि उसका पालन हो। केवल इस ग्राधार पर कि उसमें 10 प्रतिशत तक मंत्रिमंडल की संख्या बनाने की अनुमति दी गई है, इसलिए हम 10 प्रतिशत की संख्या छूने का प्रयत्न करें इसकी ग्रावश्यकता नहीं । बल्कि होना यह चाहिए कि उस सीमा को अतिरेक करने का अवसर उपस्थित ही नहीं होना चाहिए। उससे भी हम जितना पीछे रह सकें, जितना छोटा बना सकें, कम्पेक्ट मंत्रिमंडल

का गठन करें। वह आज की परिस्थिति को देखते हुए, प्रशासन की दृष्टि से भी लाभकर होगा और जिसे खर्चें के प्रशन का उन्होंने उल्लेख किया है, उस प्रशासनिक खर्चें को कम करने में भी उससे बहुत बड़ी सहायता मिलेगी। इसलिये मैं समझता हूं कि इस बिल के अन्दर जो आपरेटिव पार्ट है, वह उसकी भावना से मेल नहीं खाता। किसी दूसरे रूप में इन चीजों को अगर वह लागू करने का सुझाव दें तो शायद उसका वजन वढ़ जायेगा, उसका महत्व बढ़ जायेगा और उस में से हम सब, सामूहिक रूप, एक कांसेंसस पर सहमत हो सकेंगे।

इसमें कोई शक नहीं कि अगर देश की राजनीति सिद्धान्तों से प्रेरित होकर चलेगी तो वह अधिक स्वच्छ होगी। यदि उसका स्तर ग्रच्छा रहेगा तो उसका परिणाम ग्रच्छे 3 P.M प्रशासन के रूप में ग्रायेगा । लेकिन उपसभाध्यक्ष महोदय, मैं श्रापके द्वारा यह निवेदन करना चाहता हं कि यह दो हाथ से वजने वाली ताली है। मैं शुरू से मानता ग्राया हं कि इस का प्रमख भाग सरकार होना चाहिए, लेकिन सरकार के श्रतिरिक्त भी जो दल है जिनको हम विरोधी दलों की संज्ञा देते है, उनकी तरफ से भी कितनी उदात्त भावना इस संबंध में प्रकट होती है । दोनों मिल कर ही ब्रादर्शवाद को स्थापित कर सकते है। ग्रदसरवादिता एक द्धारी तलवार है। यह केवल एक तरफ नहीं चलती, एक तरफ ही केवल नहीं काटती, यह दोनों तरफ काटती है ग्रौर चलाई भी यह दोनों तरफ जा सकती है। इसलिये मेरा निवेदन है कि इस प्रश्न पर हम लोग कुछ सामृहिक चितन करें । ग्रीर जनता के द्वारा चनावों के समय दिए गए निर्णयों को कार्यान्वित करवाने में दोनों सहयोगी बन सकें तब ग्रादर्शवाद के लिए ग्रवसर है। ग्रादर्शवाद कैवल इच्छा से नहीं

ब्राएगा ब्रौर में श्री चौधरी जी से सहमत हं कि ग्रादर्शवाद स्थापित करने के मार्ग में जितना भी प्रयत्न हो सकेगा, उतना कम है। पर इसका मतलब यह है कि उसको ग्रादशंबाद को दिशा पर ले जाया जाए, ग्रवसरवादिता को कोई क्वाटर न मिले और कोई भी पार्टी, चाहे वह शासन में हो चा हैं विरोधी दल में हो, श्रवसरवादिता को जितना हेय समझेगी उतना ही कुल मिला कर राजनीति का स्तर अच्छा वन सकेगा।

Constitution

शासन को ग्रधिकार से तो तोडा नहीं जा सकता। शासन ग्रधिकार पर ही ग्राधारित है ग्रीर शासन में बैठा हग्रा दल ग्रधिकार में बना रहना चाहे तो वह ग्रसंगत नहीं है, ग्रस्वाभाविक नहीं है । लेकिन मैंने श्रापसे जैसा निवेदन किया कि सत्ता के लिए ही, सब प्रकार की गतिविधियां चलाई जाएं, मैं समझता हं हम लोगों ने उसका बड़ा कट् अनुभव चख लिया है और ग्रगर सारे देश कें लिए वह एक स्थाई पार्ट बन कर रह सके तो यह 🔪 ज्यादा अच्छा होगा । यह बार-बार कड़बा फल हम लोगों को चखने की नौबत नहीं ग्राएगी। इसमें भी यह केवल एक दल विशेष तक प्रश्न सीमित नहीं रहना चाहिए, यह भी सम्पूर्ण देश के राजनीतिक दलों पर समान रूप से लाग होने वाला एक दिष्टकोण है ग्रौर :समें भी ग्रगर हम एक राष्ट्रीय सहमति, एक राष्ट्रीय दृष्टिकोण निर्माण कर सकें तो यह ज्यादा उचित होगा ।

मैं इस अवसर पर विधि मंत्री महोदय से इस बात को कहंगा कि बहुत सी बीमारियां शायद इसी वजह से पनपी है कि दल-बदल के लियें ग्रभी भी ग्रवसर बना हमा है। इसकी चर्चा बहत सालों से हो रही है ग्रीर बहत दिनों से एक विधेयक खटाई में पड़ा हुम्रा है। भ्रब ग्रावश्यकता यह है कि जितनी जल्दी हो सके वह पास हो जाए क्योंकि यह किसी एक दल पर ग्रसर करने वाली चीज नहीं है, यह सब पर लाग होगी श्रीर जब तक वह बिल पास नहीं होता तब तक हम एक दूसरे की

शिकायत करते चले जाएंगे । कोई चुकैमा नहीं, न आप चुके है न हम चकेंगे । इसलिए में ग्रापको (कांग्रेस बंधग्रों को)] यदि दिलाने के लिए कह रहा हं बहुत दिन अफीम खा कर सोते रहे । ग्रव भी इस बात के लिए मदद दीजिए कि वह विल, वह संशोधन जल्दी से जल्दी दोनों सदनों से पारित हो जाए और हमेशा के लिए एक बहुत बड़े नासुर को हम किसी तरह से समाप्त कर सकें। तो फिर अपने आप इस दल बदल में जो अवसरवादिता को स्थान प्राप्त होता है उस में से ग्रस्थाइत्व का निर्माण होता है ग्रीर उसी के कारण सारे प्रशासन में कमजोरियां पैदा होती है ग्रीर अवांछित तत्वों को बढावा मिलने की जो गुंजाइश पैदा होती है, इन सब का एक कठोर ग्रीर सब पर समान रूप से लाग होने वाला इलाज बन सकेगा।

मुझे ऐसा भरोसा है कि सरकार इस विधेयक को जल्दी से जल्दी यहां पर लाने का प्रयत्न करेगी श्रौंर मझे विश्वास है कि वह विधेयक श्राते ही श्री चौधरी के बिल की ग्राधे से ज्यादा मंशा उसमें से पूरी होगी । और यह जो केवल नम्बर लिमिट करने से हम इस प्रकार बहत बड़ी सेवा कर सकेंगे, मैं श्री चौधरी जी को याद दिलाना चाहता हूं कि अगर इस प्रकार के लोगों को मित्र मंडलों में एकोमोडेट ही करना है तो उनके लिये जगहबनायी जा सकती है। जगह बनाने के रास्ते रुलिंग पार्टी में रहते हैं। ग्रगर वर्तमान सदस्य, मंत्रिमण्डल के सदस्य जगह बनाने के लिए उद्यत न भी हों तो मख्य मंत्री जी ग्रीर प्रधान मंत्री जी को ग्रपने मंत्रि मंडल का इस्तीफा देकर नये मंत्री श्रीर नये लोगों के मंत्रि मंडल बनाने से कोई रोक नहीं है। इस कारण से भी वह यह समझ लें कि अगर 45 की संख्या तय कर दी या 30 की संख्या तय करदी तो क्या उससे इसबीमारी का इलाज हो जाएगा । वह इलाज नहीं होता है। इसलिये मेरा यह कहना है कि हम इसका भावात्मक रूप पर जांय ग्रीर जो एड-

[श्री सुन्दर सिंह भंडारी]

मिनिस्टैटिव रिफार्मस कमीशन ने इस बीमारी का इलाज करने के जो गाइड लाइन्स दी हैं (Interruptions) कठोरता से पालन करें ? तो मैं समझता हं कि श्री चौधरी जी ने अपने बिल के पीछे जो भावनायें प्रकट की हैं ग्रीर जिससे मैं समझता हं कि कोई भी विचारवान व्यक्ति जो राज-नीति में शृद्धता चाहता है, ग्रवसरवादिता को रोकना चाहता है, ग्रवांछित तत्वों को राज-नीति में खुलकर खेलने का मौका नहीं देना चाहता है, इन सारी भावनात्रों का विरोध नहीं कर सकेगा। लेकिन इलाज वह नहीं है जो इस बिल में दिया गया है श्रीर इसलिये श्रीमन इस बिल का मैं समर्थन नहीं कर सकता ।

श्री रणवीर सिंह (हरियाणा) : उप-सभाध्यक्ष जी, श्री नुपति चौधरी ने जो यह विधेयक रखा है वह मंत्रिमंडलों में ग्रादर्श कायम करने के लिये रखा है। मंत्रिमंडलों के लिये म्रादर्श क्या होना चाहिये ? उन्होंने इशारा किया कि नम्बर स्थिर किये जायें. संकेत किया कि नम्बर मुकरर किये जाए, केन्द्रीय मंत्रिमण्डल के लिये और प्रदेशीय मंत्रिमंडलों के लिये। मैं मानता हं कि देश के अन्दर प्रजातंत्र हमें कायम करना है और उसको बनाये रखना है लेकिन मंत्रिमंडलों की संख्या से ही कोई ग्रादर्शवाद कायम नहीं हो सकता है । कम हों, तो भी कोई खादर्शवादी मंत्रि मंडल होगा, यह सही नहीं है । श्रीर अगर कहीं ज्यादा नम्बर हो गये तो वह आदर्शवादी नहीं रहेगा वह भी बात सही नहीं है। हमारा आदर्श क्या है ? हमारा आदर्श है जनता की सेवा करना देश का उत्थान करना ग्रीर देश के अन्दर प्रजातंत्र हो लोगों का राज रहे, लोक राज रहे इस सबको कायम रखना है। ग्रव ग्रापने देखा कि पिछले 10 सालों के ग्रन्दर हमारे देश के ग्रन्दर चले गये मेरे साथी श्री लक्ष्मणन वह बात करते थे कि हम जो भाई दल बदल हैं, हमारी पार्टी दल बदलुओं की है या नहीं परन्तु मैं तो मानता हूं कि आज

की जनता पार्टी जो है वह दल बदलुओं का एक गिरोह है। और हिन्दुस्तान का :तिहास भी यह बतायेगा, इतिहास के लेखक भी यह बतायेंगे । ग्रापने देखा कि चनाव लडा गया एक निशान के ऊपर । उस निशान के बारे में ग्राज हमारे सदन में सवाल हुग्रा ग्रीर उस का उत्तर दिया गया । वह एक हामा बा । जनता पार्टी की टिकटें जो तक्सीम हुई वह भी घटकों को हिसाब में रख कर हुई । जनता पार्टी की सरकारें बनीं तो वह भी घटकों के हिसाब से बनीं । उप सभाष्यक्ष जी, यह भैं नहीं कहता, यह श्री रामधन, जो महामंत्री हैं जनता पार्टी के, कहते हैं।

श्री कल्प नाथ राय (उत्तर प्रदेश) : ग्रव नहीं हैं।

श्री रणवीर सिंह : कोई सही बात कहता है तो उस को निकाल सकते है, ताज्जब की बात नहीं है । वह महामंत्री जरूर थे । उन्होंने यह बात कही।

(Interruption by Shri G. Lakshmanan).

लक्षमणन जी, ग्राप यंत्र को कान में लगा कर मेरी बात सुनिये।

Please hear the translation. I can answer you very well. But first have your earphone and hear the translation.

 भी मैं लक्षमणन साह का हिसाब-किताब भी करता हुं। इन्हेंबड़ाशीक है हम से यह कहने का कि हमारी पार्टी दल-बदलुग्रों की पार्टी है। वे इस बात को भूल जाते हैं कि हिन्दुस्तान में श्रखिल भारतीय कांग्रेस ही एक पूरानी जमात है । आज अखिल भारतीय कांग्रेस पार्टी की एक ही पार्टी है जिस के सदस्य इंधर बैठे हैं, जो ग्राज विरोधी दल के हैं। मैं उन से कहना चाहता हूं कि उन का हिसाब-किताब क्या है, उनका क्या बास्ता था राजनीति से । पहले तो वे राजनीति में थे नहीं । राजनीति के बगैर राजनीतिक बन

गये। कैसे बन गये रातों-रात इसे वे ही जानते हैं, मैं नहीं जानता।

SHRI G. LAKSHMANAN: Our party is a socio-political product.

श्री रणवीर सिंह : वे डी० एम० के० पार्टी के राज्य सभा के सदस्य चुने गये। उन को चाहिए था कि इधर बैठते, ये जनता पार्टी में कैसे पहुंच गये। उन को यह बात बतानी चाहिए कि जनता पार्टी में कैसे जा पहुंचे। (Interruption)

SHRI JAHARLAL BANERJEE: Sir, he should not interrupt if he has any sense.

SHRI RANBIR SINGH: I am capable enough to answer him.

ये डी० एम० के० पार्टी से राज्य सभा के सदस्य बन कर आये, इघर बैठते थे, अब उधर जा बैठे । ये दल-बदलू हैं कि हम दल-बदलू हैं । हम को तो हालात ने इघर कर दिया, ये उधर कैंसें चले गये, जरा इन से पूछिये । मुझे याद है इन्होंने मुब्रह्मण्यम साहब से कहा था कि तुम हमारे रहम पर चुन कर आये हो और अब चुनाव में देखेंगे । बताइये, श्रीमान, ये चुनाव में कहां हैं ? दो चुनाव हो गये, इन का कहीं नामलेवा बाकी नहीं रहा । अब जनता पार्टी की घरण में रह कर चलना चाहते हैं । शीशे के महलों में रहने वालों को दूसरे के ऊपर पत्थर नहीं फैंकना चाहिए ।

तो में निवेदन कर रहा था कि आदर्श हमारे लिए क्या होता है। आदर्श है कि हम देश की तरक्की करें, प्रजातंत्र को कायम रखें। प्रजातंत्र को कायम रखने का एक तरीका होता है और वह यह कि सरकारी दल विरोधी दल का आदर करे, उन की टीका-टिप्पणी सुन कर उन से शिक्षा ले, अपने में तबदीली करे। उपसमाध्यक्ष जी, इस देश के अन्दर, आजाद देश के अन्दर '52 में पहला जनाव हुआ। '52 से लेकर '77 तक कभी इस देश के लोगों ने कांग्रेस के खिलाफ 50 से कम ब्रादमी चुन कर नहीं भेजें।

लेकिन कभी वह विरोधी दल नहीं बना सके। यह ग्राज की जनता पार्टी राज करने के लिए कितने दिन तक ग्रपनी यह खिचडी कायम रखेगी इस बात को तो भंडारी साहब जान होंगे या हमारे विधि मंत्री जान होंगे या उन के दूसरे सदस्य जिन के बयान ग्रब श्रखबारों में ग्राने लगे हैं वह जानते होंगे। हम को तो इस बात का हिसाब नहीं हैं, लेकिन यह सब घटक मौजूद थे हम लोगों को गाली देने हैं लिये हमारे रास्तों में गलतियां सुझान के लिये ग्रीर कभी यहां पर उस जमाने में 51 की तादाद में इक्ट्ठा हो कर नही बैठे सके। यह हिन्द्स्तान का राजनीतिक इतिहास है। यह मेरी कहानी नहीं हैं। यह हिन्द्स्तान के प्रजातन का इतिहास है जिस को कोई झूठला नहीं सकता । श्रीमन, ग्राप के प्रदेश के इस्पात मंत्री ने ऐसा जाहिर किया थाकि शायद वह कांग्रेस पर बहत बंडा ग्रहसान कर रहे हैं कि उन्होंने विरोधी दल की माना है और कांग्रेस ने कभी नहीं माना । कांग्रेस क्या करती । कांग्रेस ने तो विरोधी दल 😽 कई नेताग्रों का निर्विरोध चनाव कराया । ग्राचार्य क्रपालानी के खिलाफ किसी उम्मीदवार को नहीं खडा किया । वह कांग्रेस के प्रधान थे ग्रीर यह इस लिये किया कि वे विरोधी दल को नेतत्व दे सकें। हमारी कांग्रेस पार्टी ने इतनी कुर्वानी की, लेकिन हमारे देश की यह बदकिस्मती थी कि हमारे संविधान बनाने वालों ने जो धादशं अपने सामने रखा था प्रजातंत्र का वह हम पुरा नहीं कर सके । श्रीमन, यह लोग बड़ी बात करते हैं कि हम ने बड़ी गलतियां की । मै उन से पूछना चाहता हं कि कोई भाई बता सकते हैं कि कभी यह सदन या दूसरा सदन विरोधी दलों के सदस्यों से खाली रहा है। मैं मानता हं, कि 19 महीनों में कुछ भाई ऐसे हैं इस सदन के ग्रीर उस सदन के भी कि

श्री रणवीर सिंह]

जो जेलों में रहे भीर उनके ऊपर कुछ पावन्दियां भी रही, लेकिन उन घटकों के अन्य सदस्य सदन में बने रहे। यह चटकी मारने वाले सदस्य जो ग्राज एक करोड़ का नसबन्दी का निशाना रखते हैं फैमली प्लांनिंग के बजट का, वह चटकी भार-मार कर ही चनाव जीत गये हैं। अगर चनाव जीत गये थे तो मान्ति के साथ लोक सभा में बैठ कर इस देश का काम चलाते । में तो चौधरी चरण सिंह साहब से पुछना चाहता हं कि यह कीन सा आदर्श है कि अभी तो आप का 19 सदस्यों का ही मंत्रिमंण्डल है । इस 19 सदस्यों के मंत्रिमंडल ने क्या फैसले किये। उन्होंने तो ग्रांधी के ग्राम खाने की कोशिश की । लोक सभा के चुनाव में जीत गये थे तो एक साल, जरा अपना काम दिखात । उन्होंने ग्रपने फैसले भी देश के सामने नहीं रखे ग्रीर ग्रसेम्बलियों के चनाव पहले करा दिये । पहले बताते कि हम बीडी पर टैक्स लगाना चाहते हैं, हम जनता के ऊपर टैक्स लगाना चाहते हैं तो हम मानते हैं कि वह ग्रादर्शवादी हो सकते हैं। लेकिन ऐसा उन्होंने नहीं किया । उन्होंने श्रपना चेहरा दिखाया नहीं, ग्रपना काम दिखाया नहीं और श्रांधी के ग्राम खाने शरू कर दिये। परे देश को चुनाव में झोंक दिया। उत्तर भारत के सारे प्रदेशों को चनाव में झोंक दिया । उस में इनके नेतागण नहीं गये । जरा उस गर्मी का स्वाद वह भी तो लेते । स्राप ठण्डे कमरों में रहे और पूरे देश को गर्मी में चुनाव मे झोंक दिया इस लिये कि ग्राम का मौसम है इस लिये वह आंधी के ग्राम खा सकों। ग्रांधी के ग्राम उनको मिल गये। अब देश की बनाने की तरफ कुछ कर के दिखाना चाहिए।

जैसा मैंने ग्रभी बताया ग्रादर्श क्या होना चाहिए ? इस देश की सेवा ही आदर्श होना चाहिए । 10 साल के ग्रन्दर हमारी जो पहली प्रधान मंत्री थी वह तकरीबन 10 साल प्रधान मंत्री रहीं । उस समय में जब वह प्रधान मंत्री

वनीं थीं हमारे देश के अन्दर ये जो देहात की तरक्की की दहाई देने वाले हैं, बजट के ग्रन्दर यह दावा करना चाहते हैं कि हमारे सिवाय 'देहातों की कृषि की तरक्की करने वाला कोई पदा नहीं हम्रा, उनको मैं थोडा सा निवेदन करना चाहता हं कि 75 हजार गांबों के अन्दर विजली थी जिस वक्त प्रधान मंत्री इंदिरा गांधी प्रधान मंत्री बनी थीं । ग्रब पौने दों लाख गांवों के ग्रन्दर बिजली के तार बिछा करके राज की शक्ति ग्रापके पास देकर गई Ř . .

(Interruption)

SHRI G. LAKSHMANAN: Sir, provision of electricity is a State subject.

श्री सुन्दर सिंह भंडारी : उपसभाध्यक्ष जी, उनका भाषण टेप रिकार्ड कर लीजिए। जरा बिल पर भी बोलिये।

श्री रणवीर सिंह : इस देश के अन्दर 10 लाख टयवेल थे और जब वह छोड़कर गई हैं, विजली से चलने वाले 28 लाख टयबवेल थे। यही मैं बताता हं कि नम्बरों से आदर्श मिलता तो आंधी से ग्राम खाने की कोशिश नहीं की जाती है। तो न 40 में देश की भलाई है, न 19 में है, न 50 में है । उसके सम्बन्ध में ही मैं कह रहा हूं जरा शान्ति से सुनिये . . .

(Interruption) जरा सोचिये, तभी ग्राप ग्रादर्शवाद कायम कर सकेंगे। अब तो देश आपका खादशे देखेगा हम तो ग्रापको देखेंगे । ग्रापकी तरह से नहीं कि नसबन्दी के खिलाफ कोई ग्रावाज नहीं, कोई प्रश्न नहीं । सैकडों ज्यादितयां ई विरोधी दल के किसी सदस्य ने ऐतराज नहीं किया और चुनाव ग्राया तो ज्यादितयों का फिर खाता बताने लगे । यह चनाव जीतने की एक चाल थी कि जब चुनाव में वोट मांगने कांग्रेस वाले जायें तो इनसे कहो कि दो कैस दो और एक वोट लो। यह चुटकी वाली बात बहत दिन नहीं चलेगी । ग्रगर ग्रापको भी हमारी शरह से ग्रागे 30 साल की सेवा करने का स्वप्न हैं, ग्रापने तो ग्रभी 10 साल रखा है, कल मझे ग्रच्छा लगा कि प्रधान मंत्री जी 5 साल की बात कह गये पानी देने के लिए। तो कौन ग्रापको दस साल देगा ? ग्रगर दस साल चाहते हो तो गाली मत दो। जिन्होंने देश की तरक्की की, जिन्होंने इस देश का नाम ऊंचा किया, दनिया के अन्दर, किसी समय भी इस देश की फीज जीती नहीं थीं, इस देश को जिताया. इस देश को संसार में ऊंचा उठाया. भमिगत ऐटम का परिक्षण करा कर दुनिया के अन्दर एक नमना दिखाया । बजाय इसके कि ग्राप उन बातों की नकल करें ग्रीर उनसे शिक्षा लेकर ग्रागे चले, हर मामले में ग्राली-चना करते हैं। ग्रगर हममें कोई गलती हैं तो उस गलती को छोड़ें। लेकिन ग्रापको तो केवल काम ही यही हो गया है कि यह कमीशन बनायें, वह कमीणन बनायें। जैसे कल चौधरी सुलतान सिंह ने कहा रेडियो, कहानी संगीत आदि में संजय गांधी पकड़े गये, संजय गांधी ने ऐंटिसि-पेटरी बेल करा ली. संजय गांधी के कारखाने पर कब्जा कर लिया, मारुति में से कटेनर पकड़ा गया। विधि मंत्री बैंठे हैं, ऐसे कभी ऐसी जग में कटेनर बरामद करके किसी को सजा दे सकते हो, किसी को देश के अन्दर बदनाम कर सकत हो, उसके लिए रेडियो का दमपयोग कर सकते हो । लेकिन विधि मंत्री जी को चाहिए कि सलाह दें कि देश का कानून क्या कहता है। उसका प्रचार करना है तो चनाव के ग्रन्दर चुनाव के वक्त करो, ग्रब तो कोई चनाव नहीं होगा । लेकिन मेरे ख्याल में उनको डर रै कि चुनाव एक साल में होने वाला है।

श्रीमन, इनको डर है कि यह चुनाव एक साल में होने वाला है क्योंकि ग्रभी भंडारी साहब ने ऐसा ही कहा, दिल की भावना रकती नहीं है । उन्होंने कहा कि प्रधान मन्त्री दसरे प्रधान मन्त्री को बना सकते हैं। यह इरादा है आपके दिल का।

श्री सुन्दर सिंह भंडारी : यह आपने कहां से सुन लिया।

भी रणवीर सिंह: ग्रापने कहा था।

उपसभाष्यक्ष (श्री लोकनाथ मिश्र) : जो कुछ ग्रापको कहना है बिल पर कहिये।

श्री रणवीर सिंह : नम्बर से ग्रादर्शवाद पैदा नहीं होता ।

SHRI G. LAKSHMANAN: How is it relevant to the amending Bill?

SHRI RANBIR SINGH; I am not yielding, my friend. Please sit down.

SHRI G. LAKSHMANAN: How is it relevant?

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Please sit down. He is winding up.

श्री रणवीर सिंह: जैसा मैंने ग्रारम्भ में ही कहा कि यह बिल जो है दल-बदल के इन्तजाम के लिये नहीं है, मंत्रियों की संख्या कम करने के लिये है जैसा कि प्रस्तावक महोदय ने कहा। जैसा भंडारी जी ने कहा उसके लिये नहीं। मैं मानता हं मन्त्रिमण्डलों में ब्रादर्शवाद कायम करने के लिये है। मेरी धारणा यही हैं लेकिन हो सकता है गलत हो, भंडारी जी इससे सहमत न हों, विधि मन्त्री जी इससे सहमत न हों। मन्त्रिमण्डलों के लिये बादर्श जो है वह नम्बर कम करना नहीं है उनका ग्रादर्श है देश की सेवा करना । देश की सेवा का काम जनता पार्टी के जितने सदस्य हैं उन सब का भी काम है। ग्राज देश के ग्रन्दर एक-एक संस्थान 2 हजार करोड़ रुपये का है लेकिन इस पर कोई बात नहीं की जाती, यहां पर कोई बहस नहीं की जाती और न लोकसभा में बहस की जाती । जो बड़े-बड़े संस्थान है उन की जो रिपोर्टें हैं उन पर कभी बहस के लिये नहीं कहा जाता । मैं मानता हं यह जनता पार्टी का राज है पर कोई दखल नहीं है इसमें

Constitution

श्रापका । जिस वक्त हम थे हमारा भी कोई दखल नहीं था, हमारा वक्त भी कट गया और ग्रब आपका वक्त आया है आपका भी कट जायगा और राज जो है बहु अफसरों का रहा है श्रीर श्रकसरों का रहेगा। श्रकसरों ने ही दक्षिण में गलती नहीं की है श्रीर श्रक्सरों ने ही नार्थ इंडिया में गलती की है। इसलिये भाई यह राज तो अभसरों का है। हम तो चाहते हैं कि जनता पार्टी का राज हो। जनता पार्टी का राज नम्बर कम करने से नहीं हो सकता। जो काम चलता है उस काम के ग्रन्दर दखलग्रन्दाजी न करें। कायदे कानून के मता-बिक जो काम होता है वह तेजी से होता है भ्रीर उसे भ्रीर तेज करना हर जनता पार्टी के मेम्बर का काम है, हमारा काम है। ग्रापकी जो गलतियां हैं उसको हम ग्रापको बताएं और भ्रापका काम यह है कि जो गलतियां ग्रापकी हुई हैं उनको ग्राप मानें ग्रौर उनमें सुधार करें न कि कमीशन बैठायें। कमीशन ग्राप किसके खिलाफ बैठाते हैं ? कमीशन आप बैठाते हैं जिन्होंने इस देश की तरक्की की, जिन्होंने हरियाणा प्रदेश की तरक्की की, जिन्होंने पंजाब की तरक्की की । मेरा कहना यह है कि ग्राप कमीशन बैठाइये इस बात पर कि जितने मुख्य मन्त्री वनें वे कितने-कितने साल रहे ग्रौर उन्होंने ग्रपने प्रान्त की तरक्की क्यों नहीं की हरियाणा व पंजाब के बराबर। अगर आप देश की तरक्की करना चाहते हैं तो भंडारी साहब ग्राप इस प्रकार के कमीशन बैठाइये । भंडारी साहब जानते हैं कि राजस्थान में जितने मख्य मन्द्री हए वे हरियाणा के बराबर तरक्की क्यों नहीं कर . सके । भगवान ने विहार को, बंगाल को, ग्रसम को बहुत मीठा पानी जमीन के नीचे दिया लेकिन ग्रनाज के लिये, चावल के लिये हरियाणा की तरफ देखना पडता है, गेहं के लिये हरियाणा की तरफ देखना पड़ता है। कमीशन बैठाया जाता है हमारे खिलाफ बंसी लाल के खिलाफ श्रीमती इन्दिरा गांधी के खिलाफ या उनके खिलाफ बैठाया जाता है

जिन्होंने इस देश को ऊंचा उठाया । कमीशन वनना चाहिये जो सस्त रहे, लेकिन उनके खिलाफ नहीं बैठाया जाता । आप यमना के उधर के प्रदेश को देखिये और इधर के प्रदेश को देखिये आपको मालम होगा कहां तरक्की हुई हैं इनकें लिये ग्राप कमिशन बैठा बो ताकि देश की तरक्की हो सके । जो निटठले ग्रादमी है उनके खिलाफ कमीशन वैठाया जाना चाहिये।

उपसभाध्यक्ष जी, ग्राप जानते हैं कि सरकारी मुलाजिमों की यह भावना रहती है कि कम से कम काम करो कोई ऐतराज नहीं करेगा और श्रगर काम करोगे तो कहीं न कहीं पकडे जाओंगे, ऐतराज होगा। जो हमारे कुछ राजनीतिज्ञ हैं उन्होंने भी यही नीति ग्रपना रखी है। सिर्फ टीका-टिप्पणी ही की - जाये ग्रीर काम की कोई बात न की जाये. यह उचित नहीं है । अगर आप इस तरह से दसरों पर कीचड फैंकते जाएंगे तो इससे किसी का भी भला नहीं होगा। श्राप राजसत्ता में ग्राए हैं, इसलिए ग्रापको एक ग्रादर्श कायम करना चाहिए। इसलिए मैं श्री नुपति रंजन चौधरी से कहंगा कि वे इस के लिये बिल लाएं। मैं यह भी कहना चाहंगा कि मन्त्रिमण्डलों में में में बरों की घट-बढ़ करने से कोई फर्क नहीं पडता है । मेम्बरों को कम करने से श्राप सत्ता में नहीं बने रह सकते हैं। ग्राप लोग ग्रपने कर्मों से ही जाएंगे। हम लोग अफसरों के कारनामों की वजह से गये, लेकिन आप लोग ग्रपने ही कमों से जाएंगे। ग्रापने पिछले दिनों देखा होगा कि इनके महामन्त्री कोई तो लखनऊ से कुछ बयान देता है ग्रीर कोई पटना से कुछ बयान देता है । दो तीन महीनों के अन्दर ही इनकी सारी तस्वीर सामने आ गई है। हमारा घर तो कुछ विगड़ा ही था, लेकिन ग्रापका तो भगवान ही भला कर सकता है। हम चाहते हैं कि ग्राप पांच साल तक कूसीं पर बने रहें। ग्राप लोग ग्रव तक गांवों की हालत सुधारने की बात कहते रहे हैं, लेकिन मैं पूछना चाहता हं कि गांवों की तरक्की के लिए ग्रापने क्या किया है ? क्या श्रापने टैक्टरों की एक्साइज डयटी में कोई कमी की है ? श्री

भान प्रताप सिंह किसानों की भलाईकी बाज यहां पर करते रहते हैं, लेकिन 12 परसेन्ट पर किसानों को ऋण कीन देते हैं, ग्रब 17 परसेन्ट कर दिया गया है । ऐसी हालत में 17 परसेन्ट में किसान किस तरह से कर्ज ले सकेगा, यह बात समझ में नहीं म्राती है । ऐसा लगता है कि यह सरकार बनिया हो गई है। चौधरी जगवीर सिंह जी जब इधर बैठते थे तो बहुत चिल्ला-चिल्ला कर बोलते थे, लेकिन अब वे बड़े सीधे हो गये हैं। हमने इनको बिंधया नहीं बनाया था । जनता पार्टी कें दो तीन बधियाओं के भाषण मैंने पिछले दो तीन दिनों में सुने हैं। ग्राप उनके ग्राज के भाषणों ग्रौर पिछले भाषणों की तुलना कीजिये। हम तो जब उधर बैठते थे ग्रौर ग्रपनी पार्टी के उप-नेता थे तो खुब बोलते थे ग्रीर सरकार को रास्ता बताते थे। लेकिन ग्राप लोग तो सरकार को रास्ता भी नहीं बताते हैं। मैं नहीं जानता कि यह आपका राज है या किसी ग्रीर का राज है, लेकिन यह वाहता हं कि राज आपका हो लेकिन राज तो उनका होता है जो तनस्वाहदार हैं। वे लोग सबसे पहले अपने लिए सोचते हैं और उसके बाद देश के बारे में सोचते हैं। चुंकि इन्सान की फितरत ही कुछ इस प्रकार की है कि वह अपने बारे में पहले सोचता है। मेरा खुद का सम्बन्ध खेती वालों से है, इसलिए मैं हरिजनों के बारे में उतनी फिक्र नहीं करता जितनी खेती वालों की करता हूं। भ्राप जानते हैं कि मजदूर-मजदूरों की चिन्ता करता है।

इतना कह कर मैं सिर्फ इतना ही कहना चाहता हं कि हमारे विधि मन्त्री महोदय इस देश में एक ग्रादर्श कायम करने के लिये रेडियो को भी ठीक विधि के मताबिक चलाये । मैं चाहता हं कि इस देश में राजनीति को भी ठीक विधि के मुताबिक चलाया जाय। ग्रगर ब्राय ठीक रास्ते पर चलेंगे तो इस देश में लोकतन्त्र ठीक प्रकार से कायम हो सकेगा। ब्राप हमारी गलतियों का फायदा उठा सकते हैं ग्रीर खामियों को दूर कर सकते हैं। ग्रन्त में मेरी विधि मन्त्री महोदय से यही अपील है कि वे एक सच्चा ब्रादर्श इस देश के सामने रखें ग्रीर में समझता हं कि यही इस विधेयक की भावना है।

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Shrimati Lakshmi Kumari Chundawat. Not here. Shri Dhabe.

SHRI S. W. DHABE; Mr. Vice-Chairman, Sir, here we are considering an Constitution. amendment to the important in today's question is very evolution of democracy. We are not considering here what happened to party A or party B. But the question is—and I think it is necessary because the guidelines up till now were given by the Administrative Reforms Commission or other committeesthat about 10 per cent Members of the Ministry have not been successful and the result is that the democracy has not functioned well. Two or three things are necessary. Firstly, Sir, there must be stability of political parties. I welcome the emergence of the Janata Party in our country, which has eliminated five constituents. They have become one political party, so that now we have got a recognised Opposition and also a political It required 30 years in party in power. our country to have this situation and it should be welcomed by all democrats Irrespective of who is in power. Sir, political parties evolution and stability is guaranteed in different countries by twoparty system. In U.K. we find there are the Conservative Party and the Labour Party. They are stabilised parties. Similarly in America, the Republican Party and the Democrat Party are there. Even in the electoral roll the citizen has to give a declaration to which political party he belongs, and democracy has been taken to grass-roots. They are having primary election even for party nominees. But, today, Sir, what we find here is that the political parties are not based oh any economic or social interest. The people

[Shri S. W. Dhabe]

143

who are business men, who have got the philosophy of the Swatantra Party of a free economy at the one extreme and at the other the people who want nationalisation, who are firm believers of socialism all have come in one party negatively to defeat the party in power. Similar is the position of the other parties. Therefore, it is high time that this political restructuring takes place in our country. Will Constitutional reform or amendments can help it? It is necessary to know restructuring of the political parties so that their interests are clearly defined and re. presented by them. Why are there no large defections in England? The major reason is no member of a party will like to go to the other party. They have got definite ideas, sets of ideas, and defection has become impossible by the creation of the political parties.

Another defect in our Constitution is that the political parties are not recognised by law. Here we have got a free democracy where even those who want to wreck the Constitution can fight in the elections; those who believe in a State dictatorship can come to power and amend the entire Constitution, and there is nothing in the law on what sort of political parties should be created. As far as I know., Sir, in Ger-many and other countries the law of Parliament also recognises the political parties. So, one of the reasons why this amendment has come is that the party in power must be able to have an efficient administration, will be able to implement its own programme and the manifesto given to the people, and thirdly that normal functioning should be possible. Sir, fortunately,, today in our country the position has come when if the Ministries are numbered or limited there is no danger as such to the stability of the political party. There was a time when the SVD Governments came in 1967 or when a group was in majority, thin majority, even the

formation of the Ministries led to defections and fall of the Govern ments. Therefore, Sir, whether sta bility of the Ministry should be an important aspect of our political de mocracy is one of the questions which our Constitution makers will have to reply to.

Fortunately, Sir, our Law Minister is also a Constitutional expert. I will like—whether you accept it or not—and I believe he is bringing forward a comprehensive amendment Bill, not merely for repealing what has been done by the previous Government, but for evolution of democracy, stable political parties, elimination of the chances of defection, and efficient administration by proper Ministries. He will consider Articles 74 and 163 of the Constitution. Some defects are there. Incidentally I would like to mention one. Article 74 says:

"There shall be a Council of Ministers with the Prime Minister at the head to aid and advise the President who shall, in the exercise of his function, act in accordance with such advice."

Sir, in our country we have seen that this time when the Prime Minis, ter was sworn in,, there was no Cabinet. The Council of Ministers came afterwards. Sir, what is contemplated in this article is that there must be a Council of Ministers along with the swearing-in of the Prime Minis, ter. The same is the position in article 163 which says:

"There shall be a Council of Ministers with the Chief Minister at the head to aid and advise the Governor"

It was never thought or contemplated that the Prime Minister alone will be sworn in and there will not be a Council of Ministers for some time. On the other hand, the constitutional position today is just the opposite. The Council of Ministers must be formed at the same time when the

Prime Minister is sworn in. Therefore, article 74 requires a second look.

Sir,, the democratic institutions have become very complicated affairs. It is not easy to make anything by a rule. In the Report on the Fifth General Elections in India, there is one passage which I shall quote. It is by A.D. Lindsay from the Modern Democratic State, page 261. It says:

"If democracy is to survive, it will have to employ and use every bit of skill and knowledge and leadership it can get hold of. This complicated interdependent world in which we are living cannot be run without knowledge and skill, foresight and leadership. Any cult of incompetence can only lead to disaster."

With the experience of so many years in our democracy when we have seen Governments toppling down and ministry formation leading to disintegration of political parties, is it not necessary for us to see what is likely to happen in the future and to provide the necessary curbs in the Constitution itself for the proper evolution of democracy? I do not agree with Mr. Bhandari when he says that the guidelines are sufficient for that purpose. We have seen the experience of guidelines. They are observed only in the breach. Therefore, Sir, it is not possible to leave it to the goodwill of political parties or to the wishes of the Chief Minister to have a Cabinet as he chooses. But stability of a Ministry being an important question, if it is essential for the party which comes to power to func-tion properly, to work for five years to implement their programmes, I think putting a restraint in the Constitution will go a long way in stabilising the political party and in enabling proper functioning of the Ministry. Therefore, the suggestion in the amendment is that there should be not more than 45 Ministers at the Centre and not more than 30 in the

States. I do not agree with Mr. Bhandari when he asks why in States which have small Assemblies, with only about 96 Members, they should have 30 Ministers. He says the provision will be misused. But misuse is there even today. The suggestion is that the outer limit must be 30. Today the sky is the limit. If the Chief Minister wants to make 50 per cent of the Members of the Legislature Ministers, he can do so. We have seen that in some States like Haryana, everyone of the fifth of the Members have been Ministers sometime or the other in five years. Therefore, I will request the Law Minister to look to this aspect—he is also a champion of democracy and freedom—as to how to develop democratic institutions in India, how to make them more effective, how to make defections impossible and how to remove this lust for power. Sir, in our country the position of Minister has assumed great importance. They are considered to be more than God by the people. Fortunately or unfortunately that position is there, whether the Minister belongs to this group or the other group. In my State-I come from Nagpur—there was a cartoon in one of the newspapers. During Ganesh festival a Minister was called to address a gathering. The meeting was fixed at 6.30. The Minister did not turn up in time. The gathering waited till 7.00 and then started the Ganesh puja. In the midst of the prayer the Minister arrived. Immediately everybody left the prayer, rushed to garland the Minister and the Minister was put on a chair. The cartoon showed Ganesh walking out in protest. Ganesh left the worshipping place in protest because when the Minister arrived, everybody started looking after the Minister. So, there is an aspect to be considered here. If a democracy has to be more effective, this position and power which goes with the post of Minister has to be reduced to a large extent. How to do it I leave it to the Law Minister who is an expert in the matter. But certainly the question in this Bill is between the judgment of an

[Shri S. W. Dhabe]

147

individual or the leader of a political party and the better judgment of the political party—whether we should provide such a provision in the Constitution or not. Our experience in the last 30 years of democratic life shows that the discretion has been abused and it also led to disintegra, tion and instability of the political party .Under these circumstances 1 fully support what Mr. Choudhury has proposed. And if an amendment to the Constitution is not possible to be accepted, then he can move an amendment to an official motion. With these remarks I conclude.

श्री कल्प नाथ राय: ग्रादरणीय उप-समाध्यक्ष महोदय मैं नपति रंजन चौधरी द्वारा जो विधेवक लाया गया है उसका समर्थन करने के लिये खड़ा हुग्रा हं। हिन्दुस्तान में ग्राजादी की लड़ाई के बाद हमारे देश में प्रजातन्त्र की स्थापना की गयी । स्राजादी की लडाई के दौर में हमारे देश के स्वतंत्रता संग्राम सेनानियों श्रीर हमारे देण के वडे वडे नेताओं ने यह सीचा था कि ग्रपने देश में जनता की हक्मत कायम की जायगी श्रीर उसके साथ ही साथ समाजवाद भी स्थापित किया जायेगा । किसानों, मजदूरों का राज हिन्दुस्तान में कायम किया जायगा । इसी सपने के साथ हमारे देश में प्रजातन्त्र की स्थापना हुई और जनता के द्वारा जनता के के लिये, जनता की हक्यत कायम हुई । हमारे देण में प्रजातन्त्र की स्थापना के साथ मन्त्रिमण्डल का भी गठन हुन्ना 30 वर्ष तक इस मुल्क में कांग्रस की हकुमत कायम रही ग्रीर 30 वर्षी तक लगातार कांग्रेस की हकमत के खिलाफ विरोधी दलों ने यनेकों प्रकार के सिद्धान्तों स्रीर नीतियों का प्रतिपादन करके ग्राज पहली बार दिल्ली में जनता पार्टी की हकुमत कायम की है। सझे ग्रच्छी तरह से याद है एक कहावत कि "खोदा पहाड भीर निकली चृहिया" जनतापार्टी से लोगों को बड़ी ग्राणायें थीं कि हिन्दुस्तान में कोई बहत बड़ा मिरेकल ला देंगे। जनता पार्टी के बहुत

बड़े बहे नेताओं ने दिन रात-कांग्रेस के मन्त्री वडे बंगलों में रहते हैं, एयर कंडीशन में रहते हैं, इतनी तनस्वाहें लेते हैं, इतने रुपये खर्च करते हैं, मन्त्रियों पर इतने लाख खर्च होता है। प्रधान मन्त्री यह पहनती हैं--इस तरह के भाषण करते करते पूरे हिन्दस्तान के गांव गांव में गली गली में एक चरित्र हत्या का वाताबरण, हिन्दुस्तान में बना दिया । मैं पुछना चाहता हूं क्या जनता पार्टी के मन्त्री कांग्रेसी मस्तियों के बराबर तनस्वाहें नहीं ले रहे हैं ? क्या उन बंगलों में नहीं रह रहे हैं, क्या उनके ऊगर वह खर्च नहीं होता है जो कांग्रेसी मन्त्रियों के ऊपर होता था, क्या वे उन्हीं गाड़ियों में नहीं चल रहे हैं, क्या वे उतने ही टेलीफोनों का इस्तेमाल नहीं कर रहे हैं, क्या उन्होंने छोटे बंगलों में रहना प्रारम्भ कर दिया है, किसी भी बात में कांग्रेसी राज्य के मन्त्रियों ग्रीर जनता पार्टी के मंत्रियों में क्या भीर कितना भन्तर है ?

[The Vice-Chairman (Shri Ranbir Singh) in the Chair]

हिन्दुस्तान की राजनीति के सामने उन्होंने कौनसी नजीर रखी है ? इन लोगों ने लगातार हिन्दुस्तान की राजनीति में चरित-हत्या का वातावरण बनाने का काम किया ताकि जनता के मन में सभी नेताओं के प्रति घृणा की भावना पैदा हो।

श्री मोरारकी देसाई ग्रांज भारत के प्रधान मन्त्री हैं। वे एडमिनिस्ट्रेटिव रिफार्म्स कमीशन के चेयरमैन थे। उन्होंने ही बरसों तक लाखों रुपये खर्च कर के उस कमीशन की रिपोर्ट प्रकाशित की। मैं चाहता हूं कि भारत के प्रधान मन्त्री श्री मोरारजी देसाई साहव और उन के मन्त्रिमण्डल के लोग कम से कम उस एडमिनिस्ट्रेटिव रिफार्म्स कमीशन की सिफारिशों को लागू करें ताकि देंग के ग्रन्दर एक स्वच्छता का वातावरण पैदा हो।

बादरणीय उपसमाध्यक्ष महोदय, भाप के हो अञ्जी तरह मालूम है कि जब पालियामेंड के चनाव हो रहे थे उसके दौरान श्री ग्रशोक मेहता साहब ने यह बयान दिया कि 23 मार्च तक जो व्यक्ति जनता पार्टी में सम्मिलित हो जायेंगे हम उनका स्वागत करेंगे, इसके बाद जो लोग शामिल होंगे हम उनको नहीं मानेंगे। फिर म्रादर्भ की बात दिन रात करने बाले जनता पार्टी के केन्द्रीय नेतास्रों ने कहा कि राज्य सभा के सदस्यों को हम खला न्यौता देते हैं कि हमारे दल में सम्मिलित हो जायं, एक बार नहीं पचासों बार । मनीपुर के मिन्त्रमण्डल को तोड़ने के लिए श्री ग्रशोक मेहता ने चिट्ठियां लिखीं । मनीपुर, विपुरा, नागालैण्ड, सिक्किम की सरकारों को गिराने के लिए केन्द्रीय सरकार के मन्त्रियों ने लगा-तार दल-बदल को प्रोत्साहित करने के लिए काम किया। आप यह जवाव दे सकते हैं कि कांग्रेस पार्टी ने भी ऐसा किया । मैंने यदि कोई गलती की तो उसका यह मतलब नहीं है कि ग्राप भी वही गलती करेंगे। ग्राप हमारी गलतियों को जनता के बीच कह कर पावर में ग्राये । ग्रापने कहा कि देश में प्रजातन्त्र खत्म हो गया । शान्तिभूषण जी का मैं बहुत ग्रादर करता हं ग्रीर मैं समझता हं कि जनता मन्त्र-मण्डल के वे योग्यतम सदस्य हैं। मैं उनसे पूछता चाहता हं कि किसने हिन्दुस्तान में राजनीतिक भ्रष्टाचार को शुरू किया। दिन-रात मोरेलिटी की बात करने वाले चौधरी चरण सिंह ने हिन्दूस्तान की राजनीति में पोलिटिकल करप्शन शुरू किया, दल-बदल शरू किया । इन्होंने '67 में कांग्रेस पार्टी में रह कर उसके चिन्ह पर चुनाव जीता, बाद में चन्द्रभान गृट को सरकार से हटाने के लिए, मख्य भन्त्री बनने के लिए दल-बदल का वरण किया । उनकी देखादेखी गोविन्द नारायण सिंह ने दल-बदल किया, राव वीरेन्द्र सिंह ने किया। इस तरह हिन्द्स्तान की राज नीति में राजनीतिक भ्रष्टाचार की बुनियाद भारत के आज के गह मन्त्री ने की । दिन-रात कोरे आदर्शवाद की बात करते हैं। सारे हिन्द्स्तान के लोग बेईमान हैं, एक वह ईमान-

दार हैं । इस तरह की बातें दिन-रात किया करते हैं ।

150

Who started defection in the history of India? Shri Charan Singh is the emperor of defectors. He started defection. He started political corruption in the country.

हिन्दुस्तान की नयी पीढ़ी को वे कोई ग्रादर्श ग्रीर प्रेरणा नहीं दे सकते । सत्ता के लिए दल को बदलने की, सत्ता के लिए हिन्दुस्तान को भी गिरवीं रख देने का जिन लोगों ने काम किया है वे लोग लोकतन्त्र की बात करते हैं ग्रीर यह ग्राणा करते हैं कि हिन्दुस्तान की नयी पीढ़ी जो जन्म ले रही है वह उनके पद चिन्हों का ग्रमुसरण करेगी।

मन्त्रिमण्डल छोटा हो, ठीक है। लेकिन आप हिन्दुस्तान की जनता की तरफ बधाई के हकदार होंगे यदि आप दल-बदल को रोक दें, दल-बदल पर कानूनी प्रतिबन्ध लगा दें, देश की राजनीति में स्वच्छता का वातावरण पैदा कर दें। इन कामों को आप करें। केवल छोटा मन्त्रिमण्डल होंने से ही क्या सब काम हो जायेंगे?

हिन्द्स्तान आजाद हुआ तो हमारे देश के बड़े बड़े स्वतन्त्रता-संग्राम सेनानियों ने मंत्रिमंडल में मंत्री के पद ग्रहण किये । उत्तर प्रदेश में जब मंत्रिमंडल बना श्री लाल बहादूर शास्त्री, श्री चन्द्रभाः गप्त, श्री चरण सिंह पालियामेंटरी सेक्रे-टरी बनाये गये । फिर डिप्टी मिनिस्टर बनाये गये, ग्रीर फिर मिनिस्टर बनाये गये । तो लोगों को पालियामेंटरी टैनिंग की आवश्यकता होती है। आज उत्तरप्रदेश में क्या हम्रा है । शान्ति भूषण जी क्यों नहीं कलेजे पर हाथ रख कर पूछते हैं। म्राज उत्तर प्रदेश में मंत्रिमंडल किस माधार पर बनाय गाया है । केवल पोलिटिकल कंसीडरेशन पर । चन्द्र भान् गुप्त जीवित है। वह आज क्यों सारा टेंपर लुज कर

[श्री कल्पनाथ राय :]

गये। ऐसे व्यक्ति को उत्तर प्रदेश का मख्य मंत्री बनाया गया कि जो पालियामेंट कि जो पालियामेंट में एक दिन भी नहीं रहा ग्रीर जिस को डिप्टी सेक्रेटरी, ज्वायंट सेऋटरी, एडीशनल सेऋटरी ग्रीर सेकटरी में कोई फर्क ही पता नहीं है। इसलिए क्या देश में केवल पालिटिक्स चलेगी। देश की तरक्की की कोई भावना क्या ग्राप के मन में नहीं है। ग्राखिर उत्तर प्रदेश कैसे तरक्की करेगा। उस का ग्रार्थिक ढांचा कैसे बदलेगा, उस का सामाजिक ढांचा कैसे उन्नति करेगा। उत्तर प्रदेश कैसे तरक्की करेगा। वहां ग्राज केवल राजनीति चल रही है। ग्राज वहां बी एल डी ग्रौर जनसंघ एक तरफ है। चाहते हैं कि कहीं जनसंघ का मख्यमंत्री हो जाय कहीं बी एल डी का। आप के मन में यह भावना नहीं है कि हम अपने प्रदेश या देश की तरक्की करेंगे। आज केन्द्रीय मंत्रिमण्डल नहीं बन रहा है । उसका भी यही कारण है कि राजनीतिक पूल्स **ग्रौर प्रेश**र्स इतने हैं कि मोरार जी ग्रपना मंत्रिमंडल नहीं बना पा रहे हैं। मंत्रिमंडल के लिए दो सौ उम्मीदवार हैं । सोशलिस्ट पार्टी के 5, बी एल डी के 5 और कांगों के 8 ग्रीर इसी तरह जनसंघ ग्रीर दूसरी पार्टियों के उम्मीदवार हैं। हिन्दुस्तान में जनता पार्टी ग्राई जीत कर चुनाव में उस का स्वागत है। कांग्रेस एक विरोधी दल बना, उस का स्वागत है। कांग्रेस आज हक्मत में नहीं है आप हक्मत में हैं तो आप देश को आगे बढाइए। कांग्रस ने जो गलतियां की सो की। लेकिन ग्राप तो देश को आगे बढाइए। आप देश की तरक्की करें। इस में कोई ऐतराज नहीं। देश सब का है। देश शान्ति भषण का भी है और हमारा भी। देश मोरार जी भाई का भी है और इन्दिरा गांधी काभी। देश बड़ा है। इस देश में डमोकसी इसीलिए

है कि कमी कांग्रेस पार्टी पावर में रहे ग्रीर कभी ग्राप। ग्रमरीका ग्रीर इंग्लैंड में जहां जनतंत्र है वहां हर दस, पंद्रह साल में सत्ता में परिवर्तन होता है। कहीं पांच साल बाद ही परिवर्तन होता है ?हिन्दस्तान में सत्ता में 30 साल बाद परिवर्तन हम्रा। यह मैं समझता हं कि देश के जनतंत्र के लिए देश के विकास के लिए बहत ग्रन्छी बात नहीं थी। बहुत देर में सत्ता में परिवर्तन हुग्रा। ये हर पांच या दस साल में होना चाहिए। लेकिन आज एक-एक नेता खड़ा होता है और बोलता है कि हम ने कांग्रस को हटा दिया। कांग्रेस पार्टी जनता की पार्टी है। इन्दिरा गांधी पर ग्राप की ग्रोर से बराबर ग्रारोप लगाए गए। कहा गया कि वह जनतंत्र को नहीं मानती । वह चुनाव नहीं करायेंगी। ग्राखिर चुनाव करा दिया तो कहा गया कि ईमानदारी से चुनाव नहीं करायेंगी। जब ईमानदारी से चुनाव करा दिए ग्रीर खद भी राय बरेली में चुनाव हार गयीं तो कहा जाने लगा कि शान्ति से सत्ता का हस्तांतरण करेंगी। 24 घण्टे के अन्दर वह भी कर दिया और आप हिन्दुस्तान की गद्दी के मालिक बन बैठे। पहली बार हिन्दुस्तान के इतिहास में एक प्रधान मंत्री ने सत्ता का हस्तांतरण ग्रपने हाथों शान्तिपूर्ण ढंग से किया है, लेकिन उस व्यक्ति ने जिसने हिन्द्स्तान में पहली बार जनतंत्र को किन्हीं कारणों से समाप्त किया, ग्राप तो राज नारायण जी का केस लड़े हैं, टेक्नीकल कारणों से वह चनाव पिटीशन सफल हो गया, लेकिन क्या इन्दिरा गांधी उस चुनाव में जीतीं नहीं थी ? क्या दुनियां में कोई इलेक्शन पिटीशन करता है अपने नेता के खिलाफ? क्या कहीं कोई प्रजा-तंत्र के एक मात्र नेता के खिलाफ चनाव लड़ता है। लेकिन आज अगर इन्दिरा गांधी जी राय बरेली से चुनाव जीत कर पार्लियामेंट में बैठीं होतीं श्रीर श्राप उन

की लितयों को बताते तो वह सुनतीं। वह इन्सान हैं। उनसे गलतियां हो सकतीं हैं, ग्रगर गलतियां हो गयीं थीं तो वे उन को सुनतीं समझतीं ग्रीर भविष्य में उन को न दुहराती, लेकिन भ्राज तो चरित्र हत्या का एक नशा है। रात दिन नेहरू परिवार के खिलाफ यह काम हो रहा है। यह कमीशन बैठा, वह कमीशन बैठा। मैं पूछना चाहता हूं कि क्या हिन्दुस्तान का एक भी परिवार बता सकता है कि जिस ने नेहरू परिवार के समान देश के लिए बलिदान किया हो। उस परिवार के मोतीलाल नेहरू ने जैल में सिसक सिसक कर ग्रपना जीवन काट दिया। हिन्दूस्तान के प्रधान मंत्री की मां पर घोड़े दौड़ा दिए गए थे ग्रौर पहले प्रधान मंत्री जी ने अपनी जिन्दगी के 13 वर्ष जेलों में काटे जिस परिवार ने हिन्द्स्तान की भलाई के लिए अपना सब कुछ न्यौछावर कर दिया। हकमत के खिलाफ जब कांग्रेस को दफ्तर के लिए कहीं जगह नहीं मिलती थी तो अपने श्रानन्द भवन को स्वराज्य भवन बना कर दे दिया। उसे कांग्रेस का कार्यालय बना दिया जिस में देश के नेता शिक्षा ग्रहण कर सकें। स्राज उस परिवार की चरित्रहत्या हो ही है। जिस इन्दिरा गांधी ने ग्रपने ग्रानन्द भवन को. दो करोड़ रुपए के भवन को राष्ट्र को दे दिया। ग्राज उस के पास ग्रपने रहने के लिए मकान नहीं है। कहीं कुछ चलेगा नहीं क्योंकि हिन्दू-स्तान में कोई भी परिवार म्रब राजनीति में भाग नहीं लेगा क्योंकि हिस्सा लेगा तो किन्हीं कारणों से यदि उसको प्रधान मंत्री बना दिया ग्रीर जब वह चला गया तो उसकी, उसके बेटे की, उसके नाती की का खोदी जाये, उसके मकान को तालाब बना दिया जाए, यह स्वस्थ परम्परा हिन्दुस्तान में कायम की जा रही है। मैं आपको कहना चाहता हं कि हिन्दुस्तान की जनता

को उन कमीशनों पर विश्वास नहीं रहा। शान्तिभूषण जी मैं ग्रापसे कहना चाहता हं कि जैसे जनता पार्टी की सरकार काम कर रही है, मैं ईश्वर से प्रार्थना करता हं कि यह सरकार 5 साल तक रहे, मैं भगवान से विनती करता हं, लेकिन यह जो सरकार है यह एक साल, दो साल ग्रौर तीन साल से ज्यादा चलने वाली नहीं है जहां तक. मैंने राजनीति को समझा है ग्रीर जाना है, मैं ईश्वर से विनती करता हं कि यह सरकार 5 साल रहे, लेकिन इस सर-कार का, 5 साल में, जनता पार्टी का पता नहीं चलेगा।

(Interruption)

SHRI HAMID ALI SCHAMNAD (Kerala): Not five years. Under the Constitution, it is six amended years . .

(Interruption)

THE VICE CHAIRMAN (SHRI RANBIR SINGH): The House can be dissolved any time.

श्री कल्प नाथ राय : टैक्नीकल बात न कीजिए । भ्रापको पता चलेगा । जयप्रकाश जी रिकाल की बात करते थे। क्या हम्रा रायबरेली में? रायबरेली में 5 सीटों में ग्रापकी पार्टी हजार से हारी हैं, क्यों नहीं राजनारायण इस्तीफा दे देते ? मैं श्रापके सामने कह रहा हं कि जब भी इंदिरा गांधी रायवरेली से चुनाव लडेंगी, राजनारायण की जमानत जब्त होगी । कोई ताकत इस कदम को नहीं रोक सकती है। जनता चाहती है कि ग्रापके काम को टैस्ट करना । एक बार ग्रापको सत्ता मिली है, कौन सा देश के ग्रन्दर ग्रापने काम ऐसा किया है जिसने हर ग्रादमी के दिल को छ लिया हो ? जो गांव वाले हैं वह रोते हैं, गांव के लोग जो बजाार में चीजें खरीदने के लिए जाते है तो श्री कल्प नाथ राव]

हर चीज के दाम 35 प्रतिशत बढ गए, 13 प्रतिशत इनफ्लेशन बढ गया । ग्रापने कोई काम नहीं किया। केवल ग्राप का जात-पांत का जहरीला नांग हिन्द-स्तान में विष वमन कर रहा है। हिन्द-स्तान की राजनीति को विषाक्त बना रहा है । ग्रापके मंत्रिमंडल का एक सदस्य ऐसा कर रहा है । ग्राप पोलिटिकल मारेलिटी की बात करते हैं । जिन्होंने दल-बदल की बात की हो. जिन्होंने राजाओं के प्रिवी पर्स का समर्थन किया, जिन्होंने बैंकों के राष्टीयकरण का विरोध किया हो जिन्होंने कोयले के राष्टीय-करण का विरोध किया वह लोग स्राज मोरेलिटी की बात करते हैं, वह राजनीति में मोरेलिटी की बात करते हैं । इंदिरा गांधी ने बैंकों का राष्ट्रीयकरण किया, देश के पूंजीपति खिलाफ हो गए, राजा-महाराजाओं के प्रिवी पर्स समाप्त कर दिए तो राजे-महाराजे खिलाफ हो गए, कोयले का राष्ट्रीयकरण कर दिया तो खानों के मालिक खिलाफ हो गए, स्मगलरों को जेल में डाल दिया तो देश के चोर-बाजारिये. जखीरेबाजी करने वाले नाराज हो गए । बड़े बड़े चोरों को बन्द कर दिया तो चोर खिलाफ हो गए। तो मल्क में राजनीति के लिए सब कुछ करने वाले के खिलाफ वह पहले से ही थे तो वह चनाव हार गई। में भ्रापको बताना चाहता हं कि हिन्द्स्तान में जो भी समाजवाद के लिए कदम उठ येगा उसको समाजवाद के दृश्मन माफ नहीं करेंगे। म्राप प्रजातंत्र की बात करते हैं, समाजवाद की बात क्यों नहीं करते । रूस में समाजवाद ग्राया, रूस की जनता ने पट की ग्राजादी पाई. अमरीका में डेमोकसी आई वहां की जनता ने मन की ग्राजादी पाई, लेकिन हमारे देण के नेताओं ने सोचा कि पंजीवाद श्रीर साम्यवाद की गृदगृदी

गद्दी से हटकर हम एक नई दुनिया बनायेंगे जिसमें पेट की ग्राजादी भी हो ग्रौर मन की ग्राजादी भी हो जिसको डेमोकेटिक सोशलिज्म कहा गया । पेट की और मन की आजादी के लिए हिन्दुस्तान में ऐक्सपेरिमेंट चल रहा है। रूस में पेट की ग्राजादी है, मन की थाजादी नहीं है । धमरीका में मन की ग्राजादी है, पेट की ग्राजादी नहीं है। हिन्दुस्तान में जवाहरलाल नेहरू श्रीर महात्मा गांधी इन लोगों ने मन की ग्राजादी के साथ साथ पेट की ग्राजादी के लिए जनतंत्र की बात चलाई । हमारे यहां करोड़ों लोगों को रोटी चाहिए या ग्राजादी चाहिए यह मैं सवाल ग्रापसे पूछना चाहता हुं। इस मुल्क की 27 करोड जनता चार-छ : ग्राने रोज पर गुजारा करती है उनको रोटी चाहिए या ग्राजादी चाहिए, यह सवाल है ग्रापके सामने । ग्राजादी ग्रीर रोटी दोनों चाहिए यह गाधी जी ग्रौर जवाहर लाल जी कहा करते थे ग्रीर यही हमारे देश में इंदिरा गांधी भी चाहा करती थी। यदि ग्राप भी यही चाहते हैं तो म्रापने बैंकों के राष्ट्रीयकरण का विरोध क्यों किया था । अगर हिन्दुस्तान के रिक्शा चलाने वालों को बैंक से लोन लेना है तो बैंकों का राष्ट्रीयकरण जरूरी है, किसानों को ट्रैक्टर के लिए लोन लेना है तो बैंकों का राष्ट्रीयकरण जरूरी है। छोटे-छोटे उग्रोग धन्धों को चलाने के लिये लोन लेना है तो बैंकों का राष्टीकरण जरूरी है, इन सब कामों के लिए बैंकों का राष्ट्रीयकरण किया गया था । मोरारजी देसाई ने इसका विरोध किया था. चौधरी चरण सिंह जी ने इसका विरोध किया था । ये देश के प्जीवाद के दोस्त हैं इसलिए उन्होंने विरोध किया। मैंने जो ग्रभी तक पाया है मोरार जी देसाई की सरकार ने एक भी काम ऐसा नहीं किया जिससे 60 करोड़ जनता को

लाभ पहुंचता हो । ग्रापने गांव की बात कहीं है लेकिन गांव के विकास के लिए जितना रुपया सुबहमण्यम साहब ने रखा था उससे बहुत कम रुपया ग्रापने रखा है। जनसंघ के लोग जिन्होंने राजाओं के प्रिवी पर्स का समर्थन किया, बैंकों के राष्ट्रीयकरण का विरोध किया, हर समाजवादी कदम का विरोध किया, धरती के बंटवारे का विरोध किया, हरिजनों को ऊंचा उठाने का विरोध किया, ग्राज वे ही समाजवाद की बात करते हैं। क्या ऐसी सरकार हिन्दुस्तान में चल सकती है ? समाजवाद का पहलू जनतंत्र के साथ ग्रौर जनतंत्र का पहल समाजवाद के साथ रखना पड़ेगा तभी हिन्द्स्तान में सरकार चल सकती है।

Constitution

उपसभाध्यक्ष जी; मुझे ग्रापसे एक निवेदन करना है वह यह कि उत्तर प्रदेश के ग्रंदर जो तरक्की नहीं हुई है उसके कई एक कारण रहे हैं। शाति भषण जी, मैं इस पालियामेंट में कहना चाहता हं कि उत्तर प्रदेश के ग्रंदर जिस प्रकार की सरकार ग्रापने बनाई है वह पाताल में चली जाएगी । कुर्सी का चक्कर उत्तर प्रदेश में लगा ही रहता है । इसी कूर्सी के चक्कर में हमारे समय में उत्तर प्रदेश की तरक्की नहीं हुई ग्रीर मैं समझता हुं इसी कूर्सी के चक्कर में अब तरक्की नहीं होगी ।

उपसभाष्यक्ष जी, क्या है इस देश की हालत ? चौघरी चरण सिंह जी ने कहा कि महात्मा गांधी ने गलती की कि जवाहर लाल जी को प्रधान मंत्री बनाया । चौधरी चरण सिंह जी जैसी बात में समझता हं कोई नहीं कह सकता। जवाहर लाल जी ने हिन्द्स्तान के ग्राधिक विकास की बुनियाद डाली । क्या पव्लिक सेक्टर के बिना यह हो सकता था, विना फर्टीलाइजर के संभव हो सकता था, हैवी इलैक्ट्रीकल के बिना

क्या यह संभव हो सकता था, छोटे उद्योग धंधे चल सकते थे, बिना स्टील प्लांट लगाने क्या हम हिन्दुस्तान को नया रूप दे सकते थे, विना ग्रायल प्रोड-क्शन के हमारी इकोनोमी बढ़ सकती थी, क्या ग्राडिनेंस फैक्टरी के बिना देश में विकास संभव हो सकता था ? जवाहर लाल जी ने हिन्दुस्तान में ग्राजादी के साथ-साथ ग्राधिक विकास की बनियाद भी डाली । इसलिए जो बात चरण सिंह जी ने कही मैं समझता हूं जयप्रकाश नारायण यह बात नहीं कह सकते कि गांधी जी ने गलती की । चौधरी चरण सिंह का दिमाग किधर जाकर जुड़ गया है मेरी समझ में नहीं ग्राया । मैं जानता हुं चन्द्र भान गुप्त भी यह बात नहीं कह सकते कि जवाहर लाल को प्रधान मंत्री बनाकर गलती की गई। यह बात मोरारजी देसाई भी नहीं कह सकते, सरदार पटेल ने भी यह बात नहीं कही थी । लेकिन ग्राप देखिए कि चौधरी साहब किस हद तक बात करने लगे हैं। मैं खुद किसान का लड़का हूं में जानता हं कि एग्रीकल्चर का सवाल फर्टीलाइजर के साथ जुड़ा हुया है, फर्टीलाइजर का सवाल नेप्था के साथ जुड़ा हुग्रा है, पानी के साथ जड़ा हुग्रा है । एग्रीकल्चर का सवाल ट्यबर्वल के साथ भी जुड़ा हुआ है । पहले हिन्द्स्तान में छ: करोड़ टन ग्रनाज पैदा होता था ग्रीर ग्राज 12 करोड़ टन पैदा हो रहा है जब कि हमारी खाबादी 22 करोड़ बढ़ गई है । अमेरिका की आवादी 22 करोड़ है, रूस की बाबादी 22 करोड़ है, हमारी भी आजादी के बाद 22 करोड़ की आबादी बह गई है। हमने दगना गल्ला पैदा किया, खाद्याच के सम्बन्ध में देश को आत्मनिर्भर बनाया, हमने कृषि को आधनिक बनाने की कोशिश की ग्रीर फिर कहते हैं कि गांधी जी ने गलती को जो नेहरू को प्रधान मंत्री बनाया। में ग्रापसे पूछना चाहता हं कि पथ्वी नाथ सेठ

श्री कल्पनाथ राय]

Constitution

को एम० पी० बना कर कैसे भेजा गया ? जब मैंने उन से पृष्ठा तो उन्होंने मझे बताया था कि 20 लाख रुपये लेकर मुझे एम० पी० बनाया गया । ग्रोबराय इंटरक टीनेंटल जो हमारी पार्टी के मेम्बर हैं उनको चौधरी साहब ने बी०के०डी० का मेम्बर बनाया । उनको भी 20 लाख रुपये लेकर मेम्बर बनाया । प्रकाशबीर जी जो बी० के० डी० के जनरल सेकेटरी थे जब प्रकाशवीर जी ने हिसाब मांगा. क्योंकि सारा पैसा चौधरी साहब ने ग्रपने नाम से जमा कर रखा था. करोडों रुपया उनके ग्रपने नाम से जमा था.--तो उन्होंने हिसाब देने से मना कर दिया। ग्रौर उसके बाद चौधरी चरण सिंह की पार्टी बी० कें जी० से बी० एल० डी० हो गई और उन्होंने उनको श्रपनी पार्टी से निकाल दिया । ये लोग म्राज इंदिरा गांधी की बात करते हैं। मैं समझता हं कि ग्रगर हिन्दस्तान में इंदिरा गांधी का परिवार वेईमान है तो हिन्दस्तान में कोई भी ईमानदार नहीं हो सकता है। नेहरू परिवार ने हमारे देशवासियों को राष्ट्र के लिए द:ख और तकलीफ उठाना सिखाया है । श्रीमती इंदिरा गांधी ने देश के लिए द:ख ग्रौर तकलीफ सहे हैं। जवाहर लान नेहरू ने राष्ट्र के लिये कब्द झेले है राष्ट्र को इन महापुरुषों से प्रेरणा मिली है।

श्राखिरी बात कह कर में श्रपना भाषण समाप्त करना चाहूंगा। मैं पूछना चाहता हूं कि इस बिल का उद्देश्य क्या है? इस बिल का उद्देश्य यह है कि छोटा मंतिमंडल हो ग्रच्छा मं तीमंडल हो और एफिशिएन्ट मंतिमंडल हो। ऐसा मंतिमंडल न हो कि उसका प्राइम मिनिस्टर कभी पालियामेंट का मेम्बर ही न रहा हो। यानी योग्य लोगों को मंत्रिमंडल में लिया जाय और छोटा मंत्रिमंडल हो ताकि मंत्रिमंडल पर कम रुपये खर्चे हों। डा० राम मनोहर लोहिया ने 4 श्रगस्त, 1967 को पालियामेंट में एक

कानन लाने का प्रयास किया था ताकि सरकारी खर्च को बांधा जा सके । उन्होंने यह भी कहा कि मंत्रिमंडल को छोटा करो। सवा करोड कर्मचारियों में से 20 लाख की छटनी करो । ऐसा करके एक हजार करोड रुपये बचाये जा सकते हैं । मैं चाहता हं कि मंत्रिमंडल छोटा होना चाहिये, लेकिन उसके साथ-साथ इस बात का भी ध्यान रखा जाना चाहिए कि मंत्रिमंडल में भ्रष्ट लोग न रखे जाएं। जनता पार्टी ने कहा है कि वह देश से भ्रष्टाचार को समाप्त कर देगी ग्र.र एक नया समाज बनायेगी । लेकिन क्या उनको इस बात की जानकारी नहीं है कि उनके मंत्रिमंडल में श्री प्रकाश सिंह बादल रहे हैं जिनके भ्रष्टाचार के संबंध में छंगानी कमीशन ने अपनी टिप्पणी दी है, लेकिन केन्द्रीय मंत्रिमंडल ने उस टिप्पणी को बापस ले लिया । ग्राप जिडिशियरी की मान्यता की बात करते हैं, लेकिन आपने यह क्या किया है ? श्री एच० एम० पटेल मुंदड़ा केस में निकाले गये ग्रीर श्री बीज पटनायक के संबंध में खन्ना कमीशन बना और उसने अपनी टिप्पणी दी । ग्रापके मंत्रिमंडल में हिन्द्स्तान के भ्रष्ट लोगों और बेईमान लोगों को जगह दी गई है। लेकिन क्या ग्राप इस हालत में भ्रष्टाचार को समाप्त कर सकेंगे ? कांग्रेस के मंत्रिमंडल में एक भी करप्ट मंत्री को जगह नहीं दी गई थी। जब तक मंत्रिमंडल में इस तरह के लोग रखे जायेंगे तब तक देश से भ्रष्टाचार सम्भप्त नहीं हो सकता है। ग्राज ग्रावश्यकता इस बात की है कि मंत्रि-मंडल छोटा हो, एफिणियन्ट हो भीर रेडमिनिस्टेटिव रिफार्म्स कमीशन की सिफारिशों के मताबिक बना हो । यदि आप हिन्दुस्तान में स्वच्छ राजनैतिक वातावरण चाहते हैं तो ऐसे लोगों को मंत्रिमंडलों में रिखये जिनका जीवन भ्रष्टाचार से मुक्त हो । श्री श्रशोक मेहता कहते हैं कि हम डिफेक्टर को ग्रपनी पार्टी में नहीं लेंगे, लेकिन श्री मध लिमये कहते हैं कि राज्य सभा के मेम्बरों को हम अपनी पार्टी में ले लेंगे और उनका अपनी

पार्टी में स्वागत करेंगे। एक तरफ तो यह बात कही जाती है ग्रीर दसरी तरफ भ्रष्टाचार को बढ़ा इा दिया जा रहा है । मैं स्पष्ट शब्दों में कहना चाहता हं कि जनता पार्टी के कारनामों को सारे हिन्द्स्तान की जनता देख रही है और ग्राने वाला जमाना यह बतायेगा कि जनता पार्टी किन लोगों की पार्टी है । मेरी विनती तो यही है कि जनता पार्टी फिलहाल हक्मत में बनी रहेताकि ग्राने वाले पांच सालों में जनता पार्टी का पंजीवादी ग्रीर प्रतिक्रिया-वादी स्वरूप जनता के सामने ग्रा जाय । उसके बाद हिन्द्स्तान की जनता श्रापको उखाड फेकेंगी। जब ग्रापको जनता राजसत्ता र से हटा देगी तो उसके उपरान्त इस देश में समाजवादी ग्रीर लोकतंत्रवादी शक्तियों का शंखनाद गंजेगा । इन शब्दों के साथ मैं ग्रयना भाषण समाप्त करता हं।

SHRI D. P. SINGH: Mr. Vice-Chairman,, Sir, after the very eloquent speech of my young friend, Mr. Kalp Nath Rai, there is very little to add to this matter. I respect the sentiments which inspired my hon. friend, Mr. Nripati Ranjan Chaudhury, to move this Bill.

Sir,, this matter of defection, this matter of political corruption has been agitating the minds of all right-thinking people at all times. We have some very very glorious phenomena. There happened to be a Ministry, called, the Bindeshwari Mandal Ministry in Bihar, which had, Sir,, a novel experiment. There were 42 members of the party and all the 42 members were made Ministers. We thought some improvement could be made on it. because if the demands of hon. members of a particular party remained unsatisfied, perhaps, it was easier to give the designation of Ministers to everybody and remove the label of members on the same .salary, of

SHRI S. W. DHAE: And privileges? SHRI D.P. SINGH: Yes, immuni. ties for what Is being done. So, Sir. some curb, of course, has to be put. aware of the compro Now one is mises in principle. That, of is an event—that. of course, is phenomenon—that comes to our notice day,, for establishing every in the seat of power, to abandon the principle gloriously outlined in the election manifesto very gullibly. As we see the phenomenon every day, it is the abandoning of Artice 370 Kashmir as was done the matter of Well, nobody by the Jana Sangh. is Perhaps, this volte surprised. face somersault politics we can appre Likewise, ciate. the great has equally acquiesed in the out lining of the policy by our Prime Minister about atom bomb The Prime Minister rightly and instly feels, in his own way he feels that no atom bomb should be made by this country. But, this is his view. is sticking to his view and he is wed ded to it for a very very long time. But there are other parties here, the parties, constituent wheich hold contrary views. Now, they had no that hesitation in abandoning view and subordinating their own ideas, abandoning altogether and subordi nating themselves to the views of Prime the Minister because, other coherence of the wise. the party would not remain and they would power. All remain in these kinds of little variations in the thinking and compromises in principle and ideology and so on are the every-day phenomenon during the last 90 days or 80 days that the Janata Party has beenin power and one has to accept all this with a pinch of salt. But the worse that has come to our notice these days is the vulgar manifestation in the eastern areas of the country where the desire to monopolise power by two constituent parties is there to the chagrin disappointment of the original party to which hon. Law Minister belonged. The unfortunate ouster and exclusion from the enjoyment of power, well, is a new phenomenon altogether. Now, we do not know how this can be reconciled within the framework of this amendment.

[Shri D.P. Singh] that we can say is that his amendment betrays a desire on the part at the hon. Member to do some social good. Perhaps, he has chosen this path on account of his idealism. But he does not take into account the reality, the vulgarity and the nakedness of this situation which is obtaining today. The ruling party has abandoned all garbs. Since this morning and before, we are seeing to what extent they are prepared to go. Removal of documents is of no signficance. Departure from accepted principles of self-sufficiency is of no consequence at all. There are no shortages and deficiencies in regard to the smuggling of ideas and the camouflaging in the Budget., In all these naked phenomena that we see every day, it is the idealism which is the casualty.

This problem effects everybody. Ever since this party came into power, we hear every day that the defection Bill is to be brought forward 'and that it is on the anvil. Now, within four or five days this House is going to adjourn, but this Bill has not been brought forward. God knows when it will come, perhaps when the process of defection in the Rajya Sabha and outside is complete. But Sir, we feel that this is a matter in which if all parties had combined and if all parties had taken a decision to eradicate this evil, to tackle the weakness in human nature, the infirmities in human nature for all times, a solution could have been found and statutorily the number could have been fixed at 10 per cent. If this is done even now, it would be a good thing.

But the matter which had been agitating the minds of our people is the lack of representation on the basis of population. Here is my unfortunate Slate, Bihar, whose cause I have to plead time and again. Ten per cent of India's population lives in the State of Bihar. But Sir, do you know what injustice is being

done by this Government? There is only one Minister who is there in his own right, not because he belongs to a particular region. This is the treatment that our people complain of. This is what we hear and it is our duty to voice it here. Who is allowed to represent that State? Take, for example, the number of seats we had. Everything has been looted. Even there, they have not hesitated to smuggle men from dis-tant corners of this country and they are made to represent; these are the Ministers said to represent Bihar. This is a very very sordid deal. We have heard of the Europeans and the Englishmen. The Englishmen in Africa tell the black people 'We represent you; what is the need for your voting?' They say that they are in Parliament and in the Assembly to protect the rights of the black people.

Sir, we thought discretion would prevail and good sense would prevail. This is a menace, this defection is a menace. In this matter,, my hon. friend and we, along with him, some of us, are willing to extend the hand of friendship to the ruling party which is in minority here. We are willing to cooperate with them so that we could find a solution and would be able to fix a limit statu, torily and constitutionally. If we are able to eradicate this evil and menace, it would be a "good thing. Therefore, I welcome this Bill.

SHRI NARASINGHA PRASAD NANDA (Orissa): Mr. Vice-Chairman. Sir. this Bill which is very simple in nature seeks to amend articles 74 and 163 of the Constitution with a view to limiting the size of the Council of Ministers, in the Statement of Objects and Reasons it is stated that undesirable elements are introduced to the Council of Ministers and floor crossing and defection are encouraged. By implication the mover of the Bill expect that by this amendment floor crossing and defections will not be there and introduction of undesirable elements to the Council of Ministers can be prevented. With great

humility. Sir, I beg to disagree with my friend that by this amendment any of these two objectives would be achieved. The sole point for our consideration, so far as this Bill is concerned, is whether the Council of Ministers at the Centre and at the level of the States should be limited to the number suggested by him or not. Firstly. I would submit that the way the Bill is worded, it is not possible for me to agree with my friend, because I do not know how many friend worked out this figure of 45 and 30 for the Council of Ministers at the Centre and at the State level, what charm he has for this figure of 45 and 30, unless the number 9 is lucky for him. If you add the digits 4 and 5, it makes 9 and again 9 is divisible by 3. So, if that is the idea behind this amendment, it is laudable. Probably, it is not the number that is important but the way the Council of Ministers is formed is more important. In other words, our experience has been bitter over the way our democracy has functioned so long. Mr. Singh gave an instance where in Bihar all the 42 members of a particular political group were included in the Council of Ministers, as otherwise, the Council of Minister could not have been formed. There have been instance also where to prevent instability in the party itself not in the administration or in the State, certain elements were inducted in the Council of Ministers. There also have been instance of attracting people from the opposite group and inviting them to join the Council of Ministers. Such instances have happened, but I do not think that because these things have happened, this amendment should be supported. I also believe, this amendment will not cure our polity of the ills which have been pointed out. Are you sure, Sir, that if we accept this amendment there will be no floor crossing or defection? Are you sure that no undesirable element will be inducted into a Ministry either at the Centre or at the State level? Because in any democratic polity, political expediency is a very impor-

Constitution

tant factor. Whether we agree every political party that is in power has to take the expedient circumstances consideration and taking into consideration the totality of the expediency of the situation, form the Council of Ministers. In a democratic policy, you cannot just expect always efficient people or certain expertise because common people are elected representatives of the people. They need not be experts and they will form the Council of Ministers amongst them, even imminent people may come who may be inefficient so far as administration is concerned but who may be quite efficient so far as managing their party affairs are concerned. Therefore, I would submit that although what Mr. Choudhury has suggested has been done with good intention behind it, yet it it is absolutely impossible to accept the amendment moved. That apart, it is impracticable to limit the number of the Council of Ministers to either 45 or 30 or any other number. Such a proposition, from any point of view— even from the point of view of democratic polity or general theorisation of a political theory—is not acceptable.

166

So, while I share the sentiments of Mr. Choudhury so far as the good intention are concerned, this is just a measure which has enabled us to raise a debate on what should be the type of Council of Ministers, whether any norms should be there, or whe-there there should be any guidelines. For that limited purpose, to the extent to which this Bill goes, it is good. But beyond that, it is not passible to accept this Bill. With these words. I request Mr. Choudhury, the mover of this Bill, either to withdraw it, or not to press for

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Mr Vice-Chairman, Sir, I wish I possess the eloquence of Shri Kalp Nath Rai, or the perserverance and resourcefulness of hon. Shri Ranbir Singh. who is sitting there. But before I deal with the various points raised, whether rele[Shri Shanti Bhushan]

167

vant or not so relevant. I would like to say that Shri Choudhury has probably missed the train. I quite appreciate as to why he moved this Bill in the year 1974, because, in 1974, this country was being ruled by a party—the Congress Party-which believed both in having very large ministries as also in forming ministries on the basis of defection. That is what, I understand prompted him to introduce this Bill in 1974. But the context has, unfortunately, changed during this period. In this period, that party has lost power. Another party, a newly formed party—the Janata Party—has come into power and, as the hon. Members would agree with me, the experience of the Janata Party forming ministries, so far, of course, at the Centre, is that there cannot be any complaint against the Janata Party that it is interested in forming too large ministries. If at all there can be a complaint the complaint would be that the Ministry is too small, because I do not think that for any single month during the Congress regime— of course the Janata Party has been in power at the Centre for the last 3 months-the Congress Party had ever ruled over the country with as few Ministers as 19-In any case, I can assure the hon. Memberhe has suggested a maximum of 45 at the Centre -that there is no prospect of the Janata Party at all exceeding that figure at the Centre neither during these five years nor in the course of the next twenty five years that the Janata Party would remain in power during this century.

Now, reference was made to some khichri and pulay, which party is khichri, which party is *pulav*, which party is *kurma* or which party has become kima, etc. Those are matters for others because I have not received any formal training in the art of cooking and therefore I would be unable to deal with that.

Now it was also said by some hon. Members that the Janata Party is really a party of defectors and that

the Government of the Janata Party is a Government of defectors. I am reminded of a story. When in some State the Government changed by the process of toppling, namely, when some persons defected to the Opposition, the Opposition which got a majority formed a Government with the help of those defectors, and some of those defectors happened to be Ministers. Then some people went to them and said, "Look here. It is very bad that you have defected." And they said: "No, you have defected. We were ministerialists and we continue to be ministerialists. You were in the Government and you have gone to the Opposition. So, it is you who have defected and not we." Therefore, the Minister who defected to the Opposition continued to be a Minister. He said that he did not defect because He continued to be in the ruling party and all those who were earlier in the ruling party and gone to the Opposition had really defected. Of course, if that principle is applied, then all of us have defected from the Opposition to the ruling party and the Congress Members have defected from the ruling party to the Opposition.

Then a reference was made to the "very very atrocious" duty on bidis which has been proposed by the Finance Minister, namely, that on one thousand bidis an increased duty of one rupee has been proposed. Since a reference has been made thereto, I would like to deal with that also. Now, I have not tried to smoke a bidi even one in my life except, perhaps, when I was two and a half years old, as my mother tells me, somebody had smoked a bidi and thrown it and I picked it up and tried to smoke it. But I remember smoking a cigarette once or twice just to see how bitter it tasted. Now I am told that in a packet of bidis there are about 20 bidis.

SHRI NRIPATI RANJAN CHOU-DHURY: No, Sir, twenty-five.

SHRI SHANTI BHUSHAN: I speak subject to correction. It may be 25.

I am further told that it costs about 25 paise per packet. I am further told that normally a person smokes four or five packets in a day.

SHRI NRIPATI RANJAN CHOUDHURY; No, Sir, one at the maximum. How can one smoke twenty-five packets in a day?

SHRI SHANTI BHUSHAN: All right. When one smokes one packet, it means on a packet of 25 bidis, at the rate of one rupee on one thousand bidis the excise duty comes to one paise on ten bidis so that in one day if he smokes just one packet of 20 bidis it would not be even half a paisa on one bidi.

SHRI NRIPATI RANJAN CHOUDHURY: Sir, it will give rise to the price of bidis. Ten paise a packet.

SHRI SHANTI BHUSHAN: The hon, Member might not kindly draw on the experience of his days when the Congress Party used to rule over the country, namely, even though the excise duty would be raised by. a small amount, the traders and others would be permitted to raise the prices very High, but he may wait a little and see.

SHRI NRIPATI RANJAN CHOUDHURY: Because you say you have no experience in bidis, I am just trying to help you.

SHRI SHANTI BHUSHAN: I speak subject to correction. Anyhow, we shall wait and see as to what would be the incidence of real price of bidis by this additional duty. Otherwise, normally, according to all principles of mathematics or economics, if the additional item of expense is one rupee for one thousand bidis, namely, one paisa on ten bidis, in that case that itself does not mean any additional exepnse on any other item and in that case it should be reflected only in the same way.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): The hon. Member is mentioning the fact that the price today has goen up by 10 paise.

SHRI SHANTI BHUSHAN: *Oh*, it has already gone up by 10 paise. Then the hon. Member must have been charitable to pay more to the bidi-seller.

Then there was a reference to the film Kissa Kursi Ka. I was very anxiously waiting to see this film because I had heard a lot about it. Earlier, I had, of course, seen Andhi. I was very anxious to see this film also. But I was very much disappointed to learn that perhaps nobody would be able to see the film in future I thought the honourable Member, Shri Ranbir Singh, would give us more details. He might have seen the picture earlier.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): I have never seen any picture. That is my difficulty.

SHRI SHANTI BHUSHAN: I thought he would at least give us the story, the main dialogues, etc. But 1 was disappointed not to get those details. It was said, "Why should those containers be found there?" If I remember a right, both the positive and the negative prints of the film were intact because the Censors had seen the film. Obviously, the Censors would see a film on the basis of the positive print and the negative print would be preserved. So that after the Censors had passed the film, many positive prints could be prepared for release in various cinema houses of the country. Then there was a petition. The matter reached the Supreme Court and the Supreme Court in its wisdom prima facie felt doubt about the legality of the Censors' decision in the matter. Therefore, they wanted to see the film for themselves. They had directed...

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): The Censors had approved it.

SHRI SHANTI BHUSHAN: I am very sorry. The Board of Censors had approved it, subject to certain

[Shri Shanti Bhushan]

cuts. But the Government of India thereafter prohibited the film being shown. And then against the orders of the Government

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) : इस चीज का इस विल से क्या मतलब है ?

SHRI SHANTI BHUSHAN: I am bound by the ruling of the Chair. And, since the hon. Member who had raised this question, who had referred to this aspect, now happens to occupy the Chair, I cannot regard it as irrelevant. Because I am bound by the ruling, I must regard it as relevant.

श्री सुन्दर सिंह भंडारी : शास्त्री जी स्थिति स्पष्ट हो जाएगी ।

SHRI SHANTI BHUSHAN: The matter went to the Supreme Court, and the Supreme Court,...

उपसभाष्यक्ष (श्री रणवीर सिंह) : मैंने तो यह बताया था कि मंत्रिमंडल का क्या श्रादर्श होना चाहिये ।

डा० चन्द्रमणि लाल चौधरी(विहार) : श्रीमन, सदन में कोरम नहीं है ।

SHRI SHANTI BHUSHAN: Quite right. It is in that very connection that I am referring to this, why this matter is being gone into, how the Mantri Mandal is going on Very correctly in this matter, as also in other matters. Now the question was the Supreme Court wanted the negative and the positive prints to be preserved because they wanted to have a look at the film in order to decide as to whether it was for relevant considerations that the Government of India had prohibited the film from being shown. And, thereafter, before the Supreme Court was able to... (Interruption)

THE VICE-CHAIRMAN (SHRI BANBIR SINGH): There is no quorum. That point has been raised.

SHRI SHANTI BHUSHAN: I be-live the question of quorum could not be raised. Who is raising the question.

SHRI SUNDAR SINGH BHANDARI: The question has not been raised.

SHRI SHANTI BHUSHAN: So the Supreme Court was very anxious to see the film for itself and then decide the quetsion. In the meantime, what happened is something quite unprecedented and a very important matter. From the Government's point of view also, it was a very important article. The Supreme Court wanted these two articles to be preserved— not one article but two namely, the positive and the negative. And when the question arose, the Supreme Court said, "All right. Now, we want to see the film". The reply came, "The positive is missing." The Supreme Court then made an order: "All right. Let another positive be prepared out of the negative." The reply came: "Even the negative is missing". How did it happen? Where did it go? I remember the first case which I argued in the year 1948, a murder case, in which I had referred to the principle of circumstantial evidence that "the witnesses may lie, but the circumstances do not". Circumstances are so important that the truthcan be discerned. It is obvious to everybody as to what the Government had done with the positive and the negative of this picture, Kissa Kursi Ka, because it was thought that if the people saw this picture, they would understand what the Congress Government had been doing all those years, what kind

SHRI D. P. SINGH: A point of order, Sir, A criminal case in this regard is pending, and I am surprised that the Law Minister is making a statement about the case which is in the court now. Nothing in the House can absolve him or give him the authority to violate the law, the rules that exist here in regard to pending criminal matters.

SHRI SHANTI BHUSHAN: I am not accusing anybody. I am only saying, when a question has been raised, that these containers have been found. The question has been raised as if these containers had been planted somewhere. I am refuting the insinuation.

SHRI D. P. SINGH: You are suggesting that special evidence is bound to prevail, as if you are giving a judgment.

SHRI SHANTI BHUSHAN: With the utmost emphasis at my command, I am quite justified in refuting the insinuation which has been made. The insinuation was that this discovery of this film

उपसभाध्यक्ष (श्री रणबीर सिंह) : विधि मंत्री जी, मुझे इस बात का ज्ञान नहीं था कि इस सिलसिले में कोई केस दायर हो गया है या नहीं । श्रव सच्चाई का पता लगा है जैसा श्रानरेबुल सदस्य ने बताया है श्रगर ऐसी बात है तो श्रच्छा है श्राप इस बात को न लें ।

SHRI SHANTI BHUSHAN: The hon. Member may further clarify as to whether some criminal case is pending in some court of law.

SHRI D. P. SINGH: A criminal case under section 380 of the Indian Penal Code is pending .

SHRI SHANTI BHUSHAN: In view of the ruling by the Chair, I will not further refer to this matter.

An hon. Member has raised a question here regarding Articles 74 and 163. He has raised the question that as the Articles say that there shall be a Council of Ministers to aid and advise the President or the Governor, it raises a Constitutional question. If so, if the language of the two Articles is in plural to say that there shall be a Council of Ministers, not a Council of a single Minister, then, in that case, is it possible for a single Prime Minister or a single Chief Minister to

constitute a Cabinet? I believe he had in mind the 24th of March, 1977 when our Prime Minister, Mr. Morarji Desai, was sworn in as Prime Minister; the other Cabinet Ministers were sworn in two days later on the 26th of March. May 1 remind the hon. Member—I do not know whether he is a lawyer himself, I am

174

sorry if he is not . . .

SHRI HAMID ALI SCHAMNAD: He is a lawyer.

SHRI SHANTI BHUSHAN; It is good that he is a lawyer.

SHRI HAMD ALI SCHAMNAD: Two lawyers do not agree.

SHRI SHANTI BHUSHAN: Yes, otherwise, if they agree, then the need of judges would not be there. Article 367 makes a reference to the General Clauses Act and says that if some problems are raised which are defined by that Article and also for interpreting the Constitution, General Clauses Act shall be applicable. One of the provisions of the General Clauses Act which is normally used for drafting etc. is that singular should be read as including plural and plural should be read as including singular. So, notwithstanding the fact...

SHRI S. W. DHABE: But then the General Clauses Act itself says that when the subject is contrary to context, Act will not stop...

SHRI SHANTI BHUSHAN: I appreciate that. Even though Articles 74 and 163 say: "Council of Ministers", unless the context otherwise requires, it can be interpreted to mean a Council of one single Minister also, and, therefore a single Prime Minister can also be a Cabinet and can do,the work. It is just as we know of one-man committee and one man commission. Articles 74 and 163 rule out that there must be more than one Minister whether there is sufficient work or not. Supposing

[Shri Shanti Bhushan]

175

there is a small State, the Chief Minister is a versatile man, he can look after all the Departments properly, he is able to to do so, he understands every subject and the work is not sufficient to have more Ministers, we must pay salary to two Ministers just because these Articles say. "Council of Ministers". We should see the context. The context says that the size of the Council of Ministers will depend upon the exigencies of the situation, what subjects are to be tackled, what the amount of work is, what talent is available and what quantity of work is to be dealt with, and, therefore, how large a Council of Ministers should be. Therefore, the context does not contain anything which would throw any light on the size of the Council of Ministers.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): India is the se-cond biggest country in the world.

SHRI SHANTI BHUSHAN: That is all right. Therefore, the whole question is whether his contention is constitutionally correct, because this would apply to all the States also under article 163. The interpretation cannot be different for the States and for the Union. So, all that I am submitting is

SHRI S. W. DHABE: I would like to have a clarification. Article 74 itself says "to aid the Prime Minister".

SHRI SHANTI BHUSHAN; To Aid the President. "There shall be a Council of Ministers with the Prime Minister at the head ..." Now, even a single-man committee can be headed by the Chairman. The Chairman can head a single-man commit-tee. We also say "the Chairman of the single-man committee". These are all expressions which are, used in a particular context. But they do not necessarily rule out a single-man committee or a single-

man commission or the use of the expression "he is the chairman of the single.man committee". These expressions are used. There is nothing wrong in that because it was not the intention of articles 74 and 163 that you must have two, you cannot have one. You may not have 20 or 40, but you must have two. Why? What is the distinction between 2 and 20 and 30 and 40 and 1? There must be some Minister who is responsible to the Lok Sabha. But after that, whether it is one or two or three or four, it is left to the exigencies of the situation. Beyond that. I would not refer to it.

Then another thing which was said was, well, Ministers are sometimes treated as gods, and that is very baa. Now so far as the Janata Party is concerned, it fully subscribes to this doctrine that the Ministers must not be treated at all as gods or demigods or even anything less. We do not subscribe to the doctrine "India is Indira". So far as the Janata Party is concerned, It is not prepared to treat any human being, even if he is the Prime Minister or a Minister, as anybody other than a single human being. Therefore,. 1 would suggest with the utmost humility that what is required to be done by the people of India is that firstly, garlanding of Ministers should be given up by the people of India. Receiving Ministers at the stations should be given up by the people of India. Ministers should be treated as ordinary mor. tals. Sycophancy around them must be completely eliminated. People must not treat Ministers as something special, etc. They are as human, as mortal as anybody else. But it is for the people to do it. A climate must be created in which people do not allow the Ministers to lose their heads. They must remain the same people as they were before they became Ministers. So, that is the kind of atmosphere which the Janata Party wants to prevail in the country. And I am proud to say that our Prime Minister has made a be-

ginning in that direction. He has given up "going to even foreign countries by special planes,, by chartered planes, with a large team, etc. He tries to travel by the ordinary class in the Air-India plane or in the Indian Airlines plane. This is a steps in the right direction. I believe more and more steps in this direction, to bring Ministers closer to the people and not to treat them as superior to the common man, etc., would be evolved from time to time and an atmosphere would be generated in which there would be no distinction between Ministers and non-Ministers, etc.

against the A criticism was levelled selection of the leader of the U.P. Janata and the criticism Legislature Party levelled was that the hon. Member who has been chosen to lead the team, who has been sworn in as the Chief Minister of U.P. has never been a legislator, and it is not appropriate, it is not in the interest of the large State of U.P. that such a person should be chosen who has no previous experience of legislation or of having been a member of the legislature. If that principle was subscribed to, may I ask with the utmost humility, would we have produced a Prime Minister like Pandit Jawaharlal Nehru, a great Home Minister like Sardar Patel and a great Chief Minister like Pandit Govind Ballabh Pant? Pandit Govind Ballabh Pant became Chief Minister of U.P., that very large State, in 1937; he might or might not have been a legislator before, I am not quite sure. But Pandit Jawaharlal Nehru had not been a Member of any legislature when he became the Prime Minister. Perhaps Sardar Patel had been; I am But then if such eminent not quite sure. people could discharge the duties of such high offices with distinction in spite of the fact that they had not been legislators earlier, then I submit that the criticism of the selection of the person concerned on this ground that he has not had legislative experience before, is not justified. What is required today is a good im-

age, a clean image and an honest image, and team work. No single individual can deliver the goods. It is the team which has to deliver the goods. So long as the leader who is chosen is propared to go along and carry the team with him and in creating the team he keeps the relevant aspects in mind, there is no reason why the people of U.P, will not have a good Government. And then it was said that a lot of criticism has been Minister, Shrimati Indira Gandhi, as made against the former Primer being autocratic and so on. And an effort was made, a very eloquent attempt was made, to paint Shrimati Indira Gandhi as the greatest democrat that has been produced in this world. Clearly it was said, well, in spite of all that criticism, it was she who ordered an election in 1977, it was she who got defeated, it was she who relinquished power, and so on. Of course, these are questions which history will answer. These are question marks about which many people are puzzled. Many writers, etc. still want to go into these questions. There are many explanations which are being offered by various people as to how it happened. Was there a mistake or were there other compulsions and so on? Perhaps it is too premature to form a judgement on these things; How did the elections come about? Were there compulsions? What were the puzzles? And so on. But perhaps the honourable Member would not have very serious dissent with me if I say that a very large section of the Indian people today think that in spite of the great services of the Nehru family certain things which happened at least in recent years have brought a blot to the Nehru family. It is unfortunate that with the great sacrifices made by Pandit Motilal Nehru, the great role played by Pandit Jawaharlal Nehru in the political history of this country, this blot should have arisen at the hands of some members of that very distinguished family—at least it is a very unfortunate aspect of the recent Indian history. I would not like to say more about

[Shri Shanti Bhushan]

Then it was said that following the traditions of certain countries—of course reference was made to America etc.—a candidate should not been put up against the Prime Minister I do not know what the American tradition, or practice is, not to set up a candidate against the Presidential candidate. If candidates are not to be set up against Presidential candiates, then there would be no election. In any case I am not aware of any such practic where Presidential candidate is not opposed (Interruption) Let me try to share a secret with the House...

उपसभाष्यक्ष (श्री रणवीर सिंह) : सदन की कार्यवाही 5 बजे स्थगित क दी जायेगी ।

SHRI KALP NATH RAI: In no parliamentary democracy, nowhere in the world, is it done. You belong to a very important party. Take the example of England

उपसभाष्यक्ष (श्री रणबीर सिंह): 5 बजने वाले हैं। श्राप कितना श्रीर समय लेंगे। श्राप दूसरे दिन भाषण जारी रख सकते हैं।

SHRI SHANTI BHUSHAN: If you give me a few minutes, I will conclude my speech.

Sir, I wanted to share a secret with the House. When this question arose, when the elections were called, Shri Rajnarain, as he told me, received a phone call from Shri Om Mehta asking him as to why he was trying to oppose Mrs. Indira Gandhi in the election once again, and suggesting whether it would not be proper that Mr. Rajnarain may not stand up against Mrs. Indira Gandhi and Mrs. Indira Gandhi be allowed to get elected without any contest, and the reply which Mr. Rajnarain gave Mr. Om Mehta—Mr. Rajnarain shared this fact with me at that very time...

श्री सुन्दर सिह भंडारी : श्रीमन्, मैं ग्रापसे निवेदन करना चाहता हूं कि ला-मिनिस्टर साहव का जवाब और इस विधेयक पर चर्चा जब तक समाप्त नहीं हो जाती, तब तक के लिए सदन का समय बढ़ा दिया जाय।

उनसभाध्यक्ष (श्री रणबीर सिंह) : ग्रापका जवाब ग्राज हो जाय, इसके लिए ग्राप कितना समय लेंगे ?

SHRI SHANTI BHUSHAN: Just a few minutes, not more than ten minutes, may be required.

Sir, Shri Rajnarain wag not averse to the idea. Shri Rajnarain told Shri Om Mehta, all right, he was inclined to accept the Idea provided it was on a reciprocal basis. He suggested:

"If this is so, if you desire 5 P.M. that your Congress Party

leaders should not be opposed, you should also agree that the leaders of the opposition should also not be opposed". Thereafter Shri Om Mehta informed Shri Raj Narain: "It was in a light vein that I made the proposal and I withdraw the proposal". ...

श्री कल्पनाथ राय: एक बात मैं पूछना चाहता हूं कि जनता पार्टी की नीतियां...

उपसभाध्वक (श्री रणबीर सिंह) : पांच वज गये हैं श्रीर श्राम तौर पर हजव नान-श्राफिशियल विजनेस डे होता है तो सदन पांच वजे उठ जाता हैं। माननीय सदस्य से मैं प्रार्थना करूंगा कि वे बीच में न बोलों

SHRI SHANTI BHUSHAN: If such practices and traditions have to be laid down, obvisously they can only be laid down on a reciprocal basis and all the details could have been a matter of discussion. But when this point of reciprocity was men tioned, the whole idea was dropped from the side of the Congress. It was for this reason that they were sure that the opposition candidates would even loss their security deposits. They were under the impression that

because the Janata Party had no time and no resources to arrange or organise their election campaigns, the Janata Party candidates would lose miserably in the elections. For this reasons they dropped the idea. The idea was not encouraged. I believe subsequently a lot of impetus hag been given for the development of healthy democracy in the country so that these issues can be discussed in future also.

Then, a criticism was made about the appointment of the inquiry commission. It was said that after all Nehru family has been a glorious family. Why should there be an inquiry commission in which some members of the Nehru family might figure? I would assure the hon. Members of this House that there is not the slightest desire of any witchhunt against anybody, not merely members of the Nehru family, but against anybody at all. But at the same time, if we have respect for democratic traditions, if we have respect for the rule of law and if we believe in the rule of law if we believe in a society which will be governed by rule of law and not by the whims and caprices of any Indian, young or old, the public must have confidence that a person shall not be allowed to escape from the law of the land. It is quite another matter as to what action will be taken afterwards. But basically in a democracy people are entitled to know all the facts. Thereafter the law must take its course. There are various principles of jurisprudence. For instance, it is said that justice should be tempered with mercy. Every principle has its due place. But people are entitled to know the facts. The rule of law must have in way. There have been agitations in the public mind about many very serious things which had happened during the emergency. People should know what actually happened. It is with that idea the inquiry commissions have been set up and not with the idea of carrying on any witch-hunt against anybody. The hon. Members are aware

of the kind of Judges who have been selected to head these commissions. I belive the kind of reputation which the judiciary of this country has enjoyed...

SHRI KALP NATH RAI: One question. Why was the dynamite case dropped? Why was the case against Shri Badal withdrawn?

SHRI SHANTI BHUSHAN: It will not be proper for me to enter into these arguments

SHRI KALP NATH RAI: You are our learned Law Minister.

SHRI SHANTI BHUSHAN: There will be plenty of occasions for the hon. Member to" raise these issues on the floor of the House.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): Please wind up.

SHRI SHANTI BHUSHAN: It was said when the Janata Party was formed as if they were mangoes which had fallen down during a tempest or storm. Immediately after the victory of the Janata Party in the Lok Sabha elections and the formation of the Janata Government at the Centre, it was said that the people in the villages were crying and shedding tears and had started remembering the Congress Party. That kind of propaganda was going on till a few weeks ago. But recently the Assembly elections took place. We in fact did not want our Party to sweep the polls. When this question was put to me in New York I said: "Look here, in the Lok Sabha it was all right because the opposition could come from any State. But in the Assembly elections, the opposition has to come from the State itself. If there is no opposition, it is not good for democracy. It will, therefore, be good if some opposition comes in the Assembly elections". I said that it would not be good if the Janata Party got more than 75 per cent of the seats and the Opposition did not get even 25 per cent. That is exactly what has hap[Shri Shanti Bhushan]

pened and this party has secured 75 per cent or 80 per cent of the seats and so on. Therefore, Sir, when they say that the Janata Party has become very unpopular and that the villagers are weeping now and are now trying to remember the olden days and are trying to bring back the Congress, it is very far from truth.

उपसभाध्यक्ष (श्री रणबीर सिंह) : मेरी समझ से किसी के रहम पर सदस्य चुन कर नहीं श्रीये।

श्री सुन्दर सिंह भंडारी : (Interruption) सदस्यों में से कोई खालोचना करे तो वह ग्रच्छा

SHANTI BHUSHAN: Sir, the banks were nationalised and the reasons which were given for the Congress rout, if I may be permitted to use those expressions used in the Lok Sabha poll, are like these: "The banks were nationalised and, therefore, the business people went against the Congress." That is one reason. Then, Sir, it was said: "The Privy Purses were abolished. So, the princes turned against the Congress Party. The smugglers were arrested and. therefore, the smugglers turned against the Congress Party." These were the expressions used. These said all these things as if more than fifty per cent of the electorate consisted of businessmen, ruling princes and the smugglers and, therefore, if a party wanted to win the elections, it must please the businessmen, the ruling princes and the smugglers. Has it any correspondence with truth and the factual position so far as our electorate is concerned? Our electorate consists of poor people. It is pampering of the businessmen and it is this kind of an unholy, partnership with the businessmen which was being carried on with them on the basis, "You gain at our expense and we will gain at your expense", it was this kind of a partnership with them, which have been responsible for the rout of

the Congress and not the bank nationalisation, not the abolition of the Privy Purses and not the arrest of the smugglers. So, unless you analyse the causes of your defeat properly, you will not be able to improve your performance even in the future. So, I would appeal to you to analyse the causes of your defeat properly. Then only you will be able to have some hope in the future even of having a recognised Leader of the Opposition and so on.

Then, Sir, it was said that there was a controversy between Shri Morarji Desai and Shrimati Indira Gandhi on the issue of bank nationalisation which led to the split in the Congress in 1969. Again, Sir, I would like to say that this is farthest from truth. It was not any controversy on bank nationalisation which was responsible for the split in the Congress It was because of this: Shri Sanjiva Reddy was adopted as Congress candidate for Presidentship by a majority of the Congress Parliamentary and Shrimati Indira Gandhi thought Board that unless she had her own President in office, there might be a threat to her continuance in office and, therefore she wanted to consolidate all the power in her hands. That was the mistake which she made and which Shri Jawaharlal Nehru did not make. She made that mistake. She thought that unless she kept all the powers in her hands, there might be a threat to her position. It was this too much love for office which has been the cause of her downfall This was the undemocratic act. Has anyone ever heard, in the democratic history of any country, of anyone proposing the name of somebody for the office of President and then not supporting that person? Has anyone ever heard of any Prime Minister proposing the name of somebody for the office President and the same Prime Minister getting the same candidate defeated? Has it ever happened? It was something simply unheard of and such a thing has never been heard of in any democratic society. So, that was the cause of the split in the Congress

and not the difference of opinion on the question of bank nationalisation.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): Is it relevant to the issue?

SHANTI BHUSHAN: I have to say all these things because things have been raised.

have the greatest respect for the honourable Members and I have to refer to the points they have made.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): Let the honourable Law Minister at least stick to the provisions of the Bill.

SHRI SHANTI BHUSHAN: All right, Sir.

श्री सुन्दर सिंह भंडारी : मैं उपसभाध्यक्ष जी से निवेदन करूंगा कि जब डिबेट हो रही थी उस समय माननीय सदस्यों को इधर उधर के विषयों को लाने से नहीं रोका गया भौर ग्रव जब कि वे ग्रा गये हैं तो उनका जवाव दिया जाना चाहिये । (Interruption)

उपसभाध्यक्ष (श्री रणवीर सिंह) : मैंने हर दफा ग्रार्डर ग्रार्डर कहा जब मैं बोल् (Interruption) रहा हूं था तो बोले कि संदभ बताइये इस ग्रादर्श में (Interruption) तो यह ब्रादर्श का संदर्भ हो तो मझे कोई ऐतराज नहा है।

SHRI SHANTI BHUSHAN: Since I have the deepest respect for the Chair, I would now refrain from referring to anything which is not even remotely relevant to the issue before us. Now, Sir, I will come back to the theme of this Bill, namely, the spirit which has prompted the Member to bring forward this Bill the desire to end the menace of defections. Many honourable Members have said that this would hardly be a solution to the problem, namely, limiting the the size of the Ministry to 35 or 40. If that could be the solution, that

solution has already been achieved at the Centre. In most of the States where the Janata Party is going to have its governments now, you may take it that nowhere the government will be formed contrary to the principles which have been indicated in the Bill. Of course, there are still two or three States where the Congress ruling party is there and such kind of danger may be there. But I suppose the hon. Members will wait for nine or ten months when the problem will be solved. ... (Interruption)

The main solution for this is really the Anti-Defection Bill,. Some kind of an Anti-Defection Bill was drafted by the former ruling party at one time. But for some reason perhaps they thought that the time had not come when they should really pursue it. They went slow on it and it was allowed to lapse. So far as the present Government is concerned, the present Government is fully committed to bringing an Anti-Defection Bill as quickly as possible. And I would like to share with the hon. Members the progress which has been achieved in the direction.

An Anti-Defection Bill was drafted by the Government. The Prime Min-ister and other members of the Government were very keen that it should be a. most comprehensive measure which should not have any kind of loophole for defection. What is the menace of defection? The menace of defection is directly or indirectly some kind of temptation which may be visible or which may be invisible, and trying to work against the party on whose ticket one is elected and joining another party. This is the essence of defection which has to be banned. The only way of banning is on a practical plane—to attach such a penalty on this act of defection that nobody would have any remaining incentive for defection, namely, if you defect, you lose your seat, go to the electorate and have a fresh mandate and fight the election again. This should be the penalty. The definition of 'defection' must be such that

[Shri Shanti Bhushan]

it does not permit any loopholes. Therefore, the measure proposed by the present Prime Minister is such a comprehensive measure that the act of any person either voluntarily re linquishing his party and going to another party or voting against the whip of that party voting against or abstaining from voting. etc. etc.—teach one of these acts would be regarded defection. It will attract the penalty of losing his seat, thus forcing him to go back to the electorate to consult the wishes of the electorate and seek fresh election. I am sorry that the matter is not yet final. A dialogue was held with the leaders of the Opposition, including the Cong ress Party. I was present during that dialogue and when discussions took place. What emerged was that the members of some of the Opposi tion parties, including the Congress Party, were not inclined to accept this comprehensive Bill. They had servations as to whether it would be worthwhile or proper to ban defec tions so completely, etc. etc. And, therefore, they said that they think about it and that they may not go to that extent. The Prime Minister indicated that so far as he was con cerned, he was prepared to go the whole hog. but still if the Opposition went less than that, to what would go he extent they would agree and that the Bill would be drafted on the basis of such views, namely, to the extent to which the Opposition parties were prepared to go. There would be further discussions with the Opposition leaders after a few days and thereafter a consensus would emerge. So far as the ruling party, the present ruling party, is concerned, it is prepared to go the whole hog" but to whatever extent the

Opposition parties feel that they could go along, to that extent a Bill will be enacted,

188

THE VICE-CHAIRMAN (SHRI RANBIR SINGH); Is it proper for the Law Minister to give out the details of discussions?

SHANTI BHUSHAN: I am not giving the details of the discussions. I am only saying that so much has been said about the Anti-D'efection Bill. I must make it clear as to what the views of the present Government arte.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): The discussion is not yet complete.

SHANTI BHUSHAN: discussion is not yet complete. I am only saying at what stage the discussion is, what the difficulties are, thereafter what is the further progress to be made, what is the further programme, etc. Another discussion will take place. Further consultations will take place, and finally some Bill on the basis of consensus will be drafted and brought the House. Sir, with these words, I would request the hon. Member to withdraw his Bill.

उपसभाग्यक्ष (श्री रणवीर सिंह) : सभा की कार्यवाही सोमवार, 27 जन, 11 बजे तक के लिए स्थगित की जाती है।

> The House then adjourned at sixteen minutes past five of the clock till eleven of the clock on Monday, the 27th June, 1977.